

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 883 of 2024**

IN THE MATTER OF:

News Item titled "Experts flag large-scale clearing of vegetation in Mirzapur forest" appearing in The Hindustan Times dated 03.07.2024

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Dated:
Place:


Adv Ravinder Kumar Gupta

Counsel for Ministry of MoEF & CC
(Respondent No. 3)

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 883 of 2024



IN THE MATTER OF:

News Item titled "Experts flag large-scale clearing of vegetation in Mirzapur forest" appearing in The Hindustan Times dated 03.07.2024

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3, UNION OF INDIA [MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE]

I, Dr. Pranay Misra, aged about 42 years, S/o Mr. Prabhat Misra currently working as Assistant Inspector General of Forest (Central) in the Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow do hereby solemnly affirm and state on oath as follows:



MOST RESPECTFULLY SHOWETH:

1. That, I am working as Assistant Inspector General of Forest (Central) in the Ministry of Environment, Forest & Climate Change, Government of India and as such I am well conversant with the facts and circumstances of the case and I have been authorized to file the affidavit on behalf of Respondent No. 3 herein i.e. Ministry of Environment, Forest & Climate Change (hereinafter referred to as 'MoEF&CC').
2. That I have read and understood the content of the instant matter under reply and I deny each and every averment made therein except those which are admitted expressly by the deponent. The averments which are not denied may be deemed to have been denied by the deponent.
3. It is submitted that the present matter has been taken up as a suo moto matter by this Hon'ble Tribunal on account of clearing of a deemed forest area in Mirzapur, Uttar Pradesh for a 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) being developed by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL), a subsidiary of Adani Power Limited. The applicant has alleged that the proposed project site is surrounded by notified reserve forest in all directions and it is located deep inside the Marihan Forest Range of the Mirzapur Division. The said area is also stated to be significantly important for wildlife especially the Schedule one listed 'sloth bear' and a haven for birding



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with grassland species and several other species, many of which are endemic, threatened, and migratory) and catchment of several rivers which flows and originate right inside the project site.

APPLICABLE PROVISIONS:

4. That the MoEF&CC grants Environmental Clearance (hereinafter referred as 'EC') to Thermal Power projects in accordance with the provisions laid down in Environment Impact Assessment Notification, 2006 and its amendments thereof. The EIA Notification, 2006 clearly specifies the purpose of such grant of EC before start of any construction work in case of new projects or expansion and modernization of existing projects or activities. The proposed project falls under project activity 1(d) Coal Based Thermal Power Plant of Category A.
5. It is submitted that Environment Impact Assessment (EIA) essentially refers to the assessment of environmental impacts likely to arise from the construction of project. EIA is a planning tool to integrate the likely environmental concerns into the developmental process right at the initial stage of planning and suggest necessary mitigation measures.
6. It is submitted that the salient features of EIA Notification, 2006 inter alia includes:



(i) *The EIA Notification, 2006 has categorized the projects into two categories namely; Category 'A' and Category 'B' based on their impact potential.*

(ii) *Category 'A' projects will be appraised at the Central level while Category 'B' projects at the State level.*

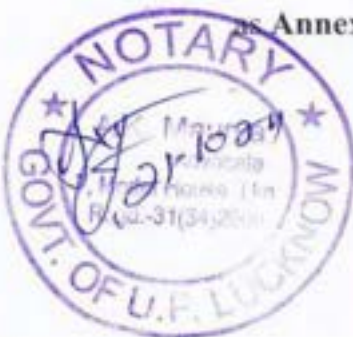
(iii) *State level Environment Impact Assessment Authorities and Committees (SEIAAs and SEACs) have been constituted for the purpose of appraisal of Category 'B' projects.*

(iv) *The stage of scoping for prescribing terms of reference by the Regulatory Agency for the EIA studies has been incorporated in accordance with the International practice. It is expected to improve the quality of EIA thereby improving the quality of decision making and minimizing the delays.*

The process involving grant of ToR/EC is transparent & is placed in public domain (PARIVESH Portal) including the application for grant of ToR/EC, submissions and supporting documents filed by the project proponent, the minutes of meeting of the EAC/SEAC and the EC issued in the case.

Copy of EIA Notification, 2006 dated 14.09.2006 is annexed

as Annexure-1.



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BACKGROUND OF THE PROJECT

7. That the Ministry had earlier issued an EC vide letter no. J-13012/12/2011-IA. II (T) dated 21.08.2014 for proposed 2x660 MW Super Critical Coal based Thermal Power Plant at Village Dadri Khurd, Tehsil Mirzapur, Uttar Pradesh in favour of M/s. Welspun Energy UP Pvt. Ltd. As per the EC accorded on 21.08.2014, total land requirement was 875 acres and no forest land was involved.

Copy of EC Letter dated 21.08.2014 is annexed as **Annexure-2**.

8. It is pertinent to mention here that in a matter namely, Appeal No 79 of 2014 titled as Debadityo Sinha vs. Mirzapur Energy (UP) Pvt. Ltd. & Others, the EC granted to M/s Welspun Energy Pvt Ltd for setting up 2x660MW Super Critical Coal based Thermal Power Plant at village Dadri Khurd, Tehsil Mirzapur, Uttar Pradesh was challenged before this Hon'ble Tribunal. Thereafter, vide judgement dated 21.12.2016, the Hon'ble Tribunal allowed the appeal and the EC dated 21.08.2014 was set aside. The operative directions are reproduced hereunder:

"We, therefore, allow this Appeal and pass the following directions:

- i. *The Appeal is allowed and EC dated 21-08-2014 is set aside.*



ii. Respondent no. 4 shall not carry out any developmental work at the project site.

iii. The respondent no. 4 shall restore the area to its original condition..."

9. Further, review application Nos. 02 of 2017, 04 of 2017 and 06 of 2017 were filed by different respondents seeking review/modification of the judgment on various grounds. However, vide order dated 01.05.2017, the said review applications were disposed of and a clarification was issued that "...the Project Proponent is at liberty to approach the MoEF&CC or any other competent authority for processing of the application for grant of EC upon making up for /rectifying the defects and deficiencies pointed out in the judgement...". Accordingly, an application for amendment in EC for rectifying the defects and deficiencies pointed out in the judgement was submitted by the Project proponent on 17.06.2017. As per the application submitted by the Project proponent, the project involves 9.3681 Ha of forest land (water pipeline and approach road) located within the project boundary.

10. The proposal was earlier considered in the EAC meetings held on 24.07.2017 and 22.02.2019. The EAC in its meeting held on 22.02.2019 recommended for EC amendment subject to submission of Stage-I Forest Clearance for further issuance of EC amendment letter. Since the Project



proponent did not submit the same therefore the EC amendment letter was not issued. In the meantime, an application for transfer of EC from Welspun Energy UP) Pvt Ltd to Mirzapur Thermal Energy (UP) Private Limited (a subsidiary of M/s Adani Power Ltd.), was submitted to MoEF&CC on 16.09.2019. The MoEF&CC issued letter vide no. J-13012/ 12/2011- IA.II (T) dated 20.12.2019 and suggested to submit Stage-I Forest Clearance.

Copy of letter dated 20.12.2019 is annexed as **Annexure-3**.

CURRENT STATUS OF THE PROJECT

11.It is pertinent to mention here that, since the proposal changed from 2x660 MW to 2x800 MW and almost 10 years have lapsed, the Project proponent vide proposal number IA/UP/THE/467671/2024 submitted a fresh proposal (Denovo) on 08.05.2024 to the MoEF&CC for undertaking a detailed EIA study as per the EIA Notification, 2006 for grant of Terms of Reference (ToR) to 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).

12.That the project/activity is covered under category A of item 1(d) 'Thermal Power Plants' of the Schedule to the Environmental Impact



Assessment (EIA) Notification, 2006, as amended as the power generation capacity of proposed expansion is beyond threshold capacity of 500MW i.e. 2 x 800 MW (1600 MW) and requires appraisal at Central level.

13. That the instant proposal was considered in the 10th EAC (Thermal) meeting held on 10.06.2024. In this regard, it is worthwhile to mention that as per the salient features of the project presented by the Project proponent, there are no national parks, wildlife sanctuaries, biosphere reserves, Tiger/Elephant Reserves, wildlife corridors etc. within 10 km distance from the project site except reserved forests, temples and BHU (South Campus) exist within the study area from the project site. The EAC during deliberations noted the following:

- i. It was observed that, as per the KML file, construction work has not been started yet.
- ii. The Committee also deliberated on the land use and observed that previous EC was granted over an area of 354.1 Ha (875 acres as per EC dated 21.08.2014) but now the proposal is for 365.19 Ha.
- iii. The Project proponent reported an area of 0.62 Ha (forest land) inside the plant boundary but at the same time applied for Forest Clearance over an area of 4.0123 Ha vide proposal No UP/OTHERS/470227/2024 dated 22.04.2024. Further, it was



submitted by the Project proponent that application was submitted for the same area (0.62 Ha) but after joint inspection of DFO (Forest Office) & SDM (Revenue) was held on 03.04.2024 confirming that the above area is a non-forest land. In addition to this, it was also informed by the Project proponent that there is a forest involvement in water pipeline (5.8162 ha) and approach road (2.5419ha). In this regard, vide Proposal no. FP/UP/THE/14236/2015, Stage I Forest Clearance has already been applied and the same is under due consideration with MoEF&CC.

- iv. Further, the Project Proponent was suggested by the EAC to obtain a letter from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area. The EAC also suggested that while preparing the EIA/EMP report, Project Proponent shall explore the possibility of optimizing forest land requirement to the extent possible and submit a detailed note on the same at the time of EC presentation. In case of any increase in forest land PP shall obtain the amendment in ToR.
- v. The EAC was also of the view that the vide order dated Project Proponent, while preparing the EIA/EMP Report and conducting



Public consultation, shall take into account the deficiency pointed out by the Hon'ble NGT vide aforesaid judgment dated 21.12.2016.

Copy of Minutes of meeting dated 10.06.2024 and Joint inspection report DFO (Forest Office) & SDM (Revenue) held on 03.04.2024 is annexed as **Annexure-4** and **Annexure-5** respectively.

14. That based on the information submitted and as presented during the meeting, the EAC recommended the proposal for grant of Specific & Standard Terms of Reference (ToR) for preparation of EIA/EMP report with Public Consultation (Public Hearing and Written submission) to the project in question. In accordance with the provisions contained in the EIA Notification, 2006 and based on the recommendation by the EAC (Thermal Power) in its 10th minutes of meeting held on 10.06.2024, the Ministry granted ToR to the Project proponent for the project in question on 29.07.2024.

Copy of the ToR dated 29.07.2024 is annexed as **Anneuxre-6**.

15. It is submitted that the present reply affidavit may kindly be taken on record and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of



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the present case. It is further submitted that this answering Respondent shall abide with any directions passed by this Hon'ble Tribunal.

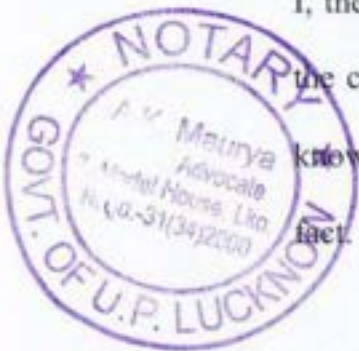
16. That other/ancillary issues raised in the application under reply do not pertain to the answering respondent. The Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.


DEPONENT

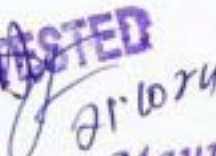
VERIFICATION

Verified at Lucknow on 21st day of October, 2024

I, the above named deponent, do hereby solemnly affirm and state that the contents of above mentioned are true and correct to the best of my knowledge and based on record and I have not suppressed any material fact.




DEPONENT

ATTESTED

A. K. Maurya
Advocate Notary
7, Model House, Lucknow

I identify the deponent/executioner who has signed put T1 before me.


(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
 New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I, II: III (i), (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (vi), (vii) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (vi), (vii) (a), (b); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment

Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (a), (b); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii) (a), (b), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006



- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub-paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:
Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF."

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. " In the absence of a duly constituted SEIAA

I, II; III (i), (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (vi), (vii) (a), (b), (viii) (a), (b), (ix) (a), (b), (x) (a), (b), (xi) (a), (b), (xii) (a), (b), (xiii) (a), (b), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii) (a), (b), (xviii) (a), (b), (xix) (a), (b), (xx) (a), (b), (xxi) (a), (b), (xxii) (a), (b), (xxiii) (a), (b), (xxiv) (a), (b), (xxv) (a), (b), (xxvi) (a), (b), (xxvii) (a), (b), (xxviii) (a), (b), (xxix) (a), (b), (xxx) (a), (b), (xxxi) (a), (b), (xxxii) (a), (b), (xxxiii) (a), (b), (xxxiv) (a), (b), (xxxv) (a), (b), (xxxvi) (a), (b), (xxxvii) (a), (b), (xxxviii) (a), (b), (xxxix) (a), (b), (xl) (a), (b), (xli) (a), (b), (xlii) (a), (b), (xliii) (a), (b), (xliv) (a), (b), (xlv) (a), (b), (xlvi) (a), (b), (xlvii) (a), (b), (xlviii) (a), (b), (xlix) (a), (b), (l) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I, II; III (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mm), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (nn), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz)

of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification, S.O.1533(E) dated 14.09.2006



concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I, J. H. (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (d), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (c), (d), (v), (vi) (a), (b), (vii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";
- "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory



I, E. J. P. (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mm), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (nn), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yy), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz).

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

E; II; III (b), (d); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz).

of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I, II, III (a), (b); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006



the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

I, II, III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- iv (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.;
- iv (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- iv (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I, II, III (a), (b); IV (a), (b); V (a), (b), (b)(a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I, II, III (i), (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
^v 1(a)	(i) Mining of minerals. (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	^v “General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

1. II (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mm), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (nn), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz).

of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006



(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	V " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	V "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I, II; III (i), (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (i), (ii), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



3				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non -toxic secondary metallurgical processing industries >5000 tonnes/annum	v "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	v "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I, II; III (a), (b); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii) VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006



(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	^v "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	^v Omitted			
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (B); (C); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	✓ "All projects including airstrips, which are for commercial use."	-	✓ "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	✓ "General as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I, II, III (i), (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mm), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (nn), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yy), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz).

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(1)	(2)	(3)	(4)	(5)
7(e)	“Ports, harbours, break waters, dredging.”	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	“General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained.”
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas.”	General Condition shall apply. Note: Highways include expressways.”
7(g)	Aerial ropeways	(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas.”	“All projects except those covered in column (3).”	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1



Note:-**V(xviii) "General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I, II, III (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC Notification S.O.1533(E) dated 14.09.2006

Advocate
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Kastel-31(34)2007



APPENDIX I
(See paragraph – 6)
FORM 1

VI(a) (I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location Plot/Survey/Khasra No. Village Tehsil District State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence: Name Designation (Owner/Partner/CEO) Address Pin Code E-mail Telephone No. Fax No.	
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18.	Whether separate application of interlinked project has been submitted?	



III (b), (c); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I, (I), III, IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I, II, III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv), (xvi), (xvii) (a), (b), (xviii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I, H. III (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC Section 3, Sub-section (ii), No. 1533(E) dated 14.09.2006



4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I, II; III (a), (b); IV (a), (b); V (a), (b), (III)(a), (b), (c), (IV), (V), (VI) (a), (b), (VII), (VIII) (a), (b), (c), (d), (e), (VI), (VII) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006



5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I, II, III (a), (b); IV (a), (b); V (a), (b), (III)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



(IV). Proposed Terms of Reference for EIA studies

vi(b) "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturries, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

I, B. H. (b); IV (a), (b); V (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533 (E) dated 14.09.2006



APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I, II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (d), (e), (f), (g) (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z); VI (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (d), (e), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006



- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

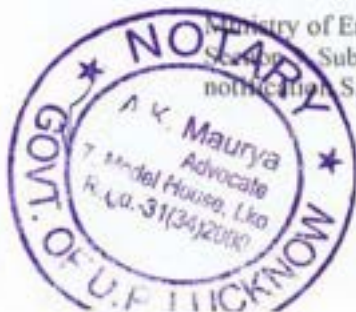
- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I, II, III (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mm), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (nn), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yy), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz).

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- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I, II, III (I, II, III); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 533(E) dated 14.09.2006



creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

I, II; III (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mm), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (nn), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz)

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APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

I, III (i), (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii) (a), (b); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



		<ul style="list-style-type: none"> • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan



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A handwritten signature in blue ink, appearing to be 'A.K. Manoj', located at the bottom right of the page.

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

I, II, III (i), (ii); IV (a), (b); V (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) (a), (b), (c), (d), (e), (f), (g), (h), (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) (a), (b), (c), (d), (e), (f), (g), (h), (i), (ii), (iii), (iv), (v), (vi), (vii), (viii) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3 Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006.



inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

III; III(a), (b); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii) (a), (b); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:
- 6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.
- 7.0 Time period for completion of public hearing**
- 7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.
- 7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I, II, III (a), (b); IV (a), (b); V (a), (b), (III)(a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z), (aa), (ab), (ac), (ad), (ae), (af), (ag), (ah), (ai), (aj), (ak), (al), (am), (an), (ao), (ap), (aq), (ar), (as), (at), (au), (av), (aw), (ax), (ay), (az), (ba), (bb), (bc), (bd), (be), (bf), (bg), (bh), (bi), (bj), (bk), (bl), (bm), (bn), (bo), (bp), (bq), (br), (bs), (bt), (bu), (bv), (bw), (bx), (by), (bz), (ca), (cb), (cc), (cd), (ce), (cf), (cg), (ch), (ci), (cj), (ck), (cl), (cm), (cn), (co), (cp), (cq), (cr), (cs), (ct), (cu), (cv), (cw), (cx), (cy), (cz), (da), (db), (dc), (dd), (de), (df), (dg), (dh), (di), (dj), (dk), (dl), (dm), (dn), (do), (dp), (dq), (dr), (ds), (dt), (du), (dv), (dw), (dx), (dy), (dz), (ea), (eb), (ec), (ed), (ee), (ef), (eg), (eh), (ei), (ej), (ek), (el), (em), (en), (eo), (ep), (eq), (er), (es), (et), (eu), (ev), (ew), (ex), (ey), (ez), (fa), (fb), (fc), (fd), (fe), (ff), (fg), (fh), (fi), (fj), (fk), (fl), (fm), (fn), (fo), (fp), (fq), (fr), (fs), (ft), (fu), (fv), (fw), (fx), (fy), (fz), (ga), (gb), (gc), (gd), (ge), (gf), (gg), (gh), (gi), (gj), (gk), (gl), (gm), (gn), (go), (gp), (gq), (gr), (gs), (gt), (gu), (gv), (gw), (gx), (gy), (gz), (ha), (hb), (hc), (hd), (he), (hf), (hg), (hh), (hi), (hj), (hk), (hl), (hm), (hn), (ho), (hp), (hq), (hr), (hs), (ht), (hu), (hv), (hw), (hx), (hy), (hz), (ia), (ib), (ic), (id), (ie), (if), (ig), (ih), (ii), (ij), (ik), (il), (im), (in), (io), (ip), (iq), (ir), (is), (it), (iu), (iv), (iw), (ix), (iy), (iz), (ja), (jb), (jc), (jd), (je), (jf), (jg), (jh), (ji), (jj), (jk), (jl), (jm), (jn), (jo), (jp), (jq), (jr), (js), (jt), (ju), (jv), (jw), (jx), (jy), (jz), (ka), (kb), (kc), (kd), (ke), (kf), (kg), (kh), (ki), (kj), (kk), (kl), (km), (kn), (ko), (kp), (kq), (kr), (ks), (kt), (ku), (kv), (kw), (kx), (ky), (kz), (la), (lb), (lc), (ld), (le), (lf), (lg), (lh), (li), (lj), (lk), (ll), (lm), (ln), (lo), (lp), (lq), (lr), (ls), (lt), (lu), (lv), (lw), (lx), (ly), (lz), (ma), (mb), (mc), (md), (me), (mf), (mg), (mh), (mi), (mj), (mk), (ml), (mn), (mo), (mp), (mq), (mr), (ms), (mt), (mu), (mv), (mw), (mx), (my), (mz), (na), (nb), (nc), (nd), (ne), (nf), (ng), (nh), (ni), (nj), (nk), (nl), (nm), (no), (np), (nq), (nr), (ns), (nt), (nu), (nv), (nw), (nx), (ny), (nz), (oa), (ob), (oc), (od), (oe), (of), (og), (oh), (oi), (oj), (ok), (ol), (om), (on), (oo), (op), (oq), (or), (os), (ot), (ou), (ov), (ow), (ox), (oy), (oz), (pa), (pb), (pc), (pd), (pe), (pf), (pg), (ph), (pi), (pj), (pk), (pl), (pm), (pn), (po), (pp), (pq), (pr), (ps), (pt), (pu), (pv), (pw), (px), (py), (pz), (qa), (qb), (qc), (qd), (qe), (qf), (qg), (qh), (qi), (qj), (qk), (ql), (qm), (qn), (qo), (qp), (qq), (qr), (qs), (qt), (qu), (qv), (qw), (qx), (qy), (qz), (ra), (rb), (rc), (rd), (re), (rf), (rg), (rh), (ri), (rj), (rk), (rl), (rm), (rn), (ro), (rp), (rq), (rr), (rs), (rt), (ru), (rv), (rw), (rx), (ry), (rz), (sa), (sb), (sc), (sd), (se), (sf), (sg), (sh), (si), (sj), (sk), (sl), (sm), (sn), (so), (sp), (sq), (sr), (ss), (st), (su), (sv), (sw), (sx), (sy), (sz), (ta), (tb), (tc), (td), (te), (tf), (tg), (th), (ti), (tj), (tk), (tl), (tm), (tn), (to), (tp), (tq), (tr), (ts), (tt), (tu), (tv), (tw), (tx), (ty), (tz), (ua), (ub), (uc), (ud), (ue), (uf), (ug), (uh), (ui), (uj), (uk), (ul), (um), (un), (uo), (up), (uq), (ur), (us), (ut), (uu), (uv), (uw), (ux), (uy), (uz), (va), (vb), (vc), (vd), (ve), (vf), (vg), (vh), (vi), (vj), (vk), (vl), (vm), (vn), (vo), (vp), (vq), (vr), (vs), (vt), (vu), (vv), (vw), (vx), (vy), (vz), (wa), (wb), (wc), (wd), (we), (wf), (wg), (wh), (wi), (wj), (wk), (wl), (wm), (wn), (wo), (wp), (wq), (wr), (ws), (wt), (wu), (wv), (ww), (wx), (wy), (wz), (xa), (xb), (xc), (xd), (xe), (xf), (xg), (xh), (xi), (xj), (xk), (xl), (xm), (xn), (xo), (xp), (xq), (xr), (xs), (xt), (xu), (xv), (xw), (xx), (xy), (xz), (ya), (yb), (yc), (yd), (ye), (yf), (yg), (yh), (yi), (yj), (yk), (yl), (ym), (yn), (yo), (yp), (yq), (yr), (ys), (yt), (yu), (yv), (yw), (yx), (yz), (za), (zb), (zc), (zd), (ze), (zf), (zg), (zh), (zi), (zj), (zk), (zl), (zm), (zn), (zo), (zp), (zq), (zr), (zs), (zt), (zu), (zv), (zw), (zx), (zy), (zz).

of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

III (a), (b); IV (a), (b); V (a), (b), (ii)(a), (b), (c), (d), (e), (f)(a), (b), (vii), (viii) (a), (b), (c), (d), (e), (vi)(a), (b), (c), (v) (a), (b), (c); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

1. II, III (b), (d); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (d), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



- **Environmental Economics Expert with experience in project appraisal**
 - 3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
 - 4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
 - 5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.
 - 6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
 - 7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
 - 8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.
-

I; II; III (a), (b); IV (a), (b); V (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), (m), (n), (o), (p), (q), (r), (s), (t), (u), (v), (w), (x), (y), (z); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006





J 13012/12/2011-IA.II (T)
Government of India
Ministry of Environment, Forests and Climate Change

3rd Floor, Vayu Block,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi-110003

Dated: 21st August, 2014

To

M/s Welspun Energy UP Pvt. Ltd.,
Welspun House, 7th Floor, Kamala City,
Senapati Bapat Marg, Lower Parel,
Mumbai- 400 013.

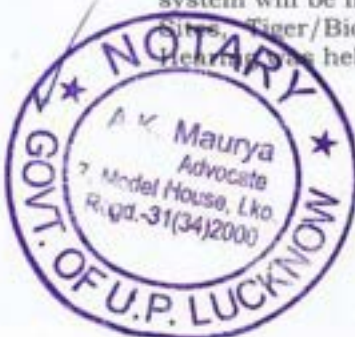
Tel. 022-66136000, Fax: 022-24908020.

Sub: 2x660 MW super critical coal based Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by M/s Welspun Energy UP Pvt. Ltd. - reg. Environmental Clearance

Sir,

The undersigned is directed to refer to your letters dated 31.12.2010, 12.05.2011, 29.06.2012, 14.01.2013, 11.02.2013, 06.02.2014, 21.02.2014 and 06.05.2014 on the subject mentioned above. The Ministry of Environment & Forests has examined the application. The ToR for preparation of EIA/EMP report was accorded by MoEF on 15.06.2011.

2. It is noted that the proposal is for setting up of 2x660 MW Super critical Coal Based Thermal Power Project at village Dadri Khurd, in Tehsil Mirzapur Sadar, in District Mirzapur, in Uttar Pradesh. The proposal was earlier proposed to be set up based on domestic coal but due to non-availability of the domestic coal, it has been decided to go ahead with imported coal from Indonesia for an interim period until domestic coal is available. The land required will be 875 acres, out of which 15.63 acres will be single crop agriculture land; 853.74 acres will be barren land; 5.44 acres will be water body; and 0.19 comprises of human settlements. The co-ordinates of the site are located within Latitude 24°58'41.645" N to 25°00'16.887" N and Longitude 82°39'50.425" E to 82°41'03.728" E. Imported Coal requirement will be 5.27 MTPA. Coal will be obtained from Indonesia. Coal supply agreement had been signed with M/s Sirdi Sai Goodearth International PTE Ltd. Ash and sulphur contents in imported coal will be 14% and 0.34% respectively. Gross Calorific value of the coal will be 4400 kcal/kg. About 0.59 MTPA of fly ash and 0.15 MTPA of bottom ash will be generated. Ash will be supplied for manufacturing of Cement and MoU have been signed with M/s ABG Cement Ltd. Ash pond area will be 180 acres and co-ordinates of the ash pond site will be within Latitude 24°59'46.8" N to 25°0'14.5" N and Longitude 82°40'8.2" E to 82°40'57.8" E. Lean concentration slurry fly ash disposal system will be adopted. Bi-flue Stack of 275m will be provided. Water requirement of 36 MCM will be sourced from the River Ganga through a pipeline at a distance of about 17 km from the project site. Irrigation Department Govt. of U.P has accorded water allocation vide its letter dated 09.09.2011. CWC has also approved the water allocation of 36 MCM from River Ganga vide its letter dated 12.10.2011. R.O System will be installed and zero discharge will be adopted as far as practically possible. Induced draft cooling system will be installed. There are no National Parks, Wildlife Sanctuaries, Heritage Sites, Tiger/Biosphere reserves etc. within ten km of the project site. Public Hearing was held on 07.04.2012. Cost of the project will be Rs.7500 Crores.



3. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated September 14, 2006.

4. Based on the information submitted by you, as at Para 2 above and others and presentations made by you and your consultant viz. M/s J. M. Enviro Net Pvt. Ltd. before the Expert Appraisal Committee (Thermal Power) in its 70th, 4th and 13th Meetings held during *March 26, 2013, November 18-19, 2013 and March 25-26, 2014* respectively, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated September 14, 2006, subject to the compliance of the following Specific and General conditions:

A. Specific Conditions:

- (i) Vision document specifying prospective plan for the site shall be formulated and submitted to the Regional Office of the Ministry within **six months**.
- (ii) *A firm commitment/approval from Railway Authorities for transportation of imported coal shall be submitted to this Ministry and its Regional Office.*
- (iii) Harnessing solar power within the premises of the plant particularly at available roof tops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half yearly monitoring report.
- (iv) A stack of 275 m height shall be provided with continuous online monitoring equipments for SO_x, NO_x and PM_{2.5} & PM₁₀. Exit velocity of flue gases shall not be less than 22 m/sec. Mercury emissions from stack shall also be monitored on periodic basis.
- (v) *Sulphur and ash contents in the imported coal to be used in the project shall not exceed 0.34 % and 14.0 % respectively at any given time. In case of variation of coal quality at any point of time, fresh reference shall be made to the Ministry for suitable amendments to environmental clearance wherever necessary.*
- (vi) High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 50 mg/Nm³. Adequate dust extraction system such as cyclones/bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
- (vii) Adequate dust extraction system such as cyclones/ bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
- (viii) COC of atleast 5.0 shall be adopted.
- (ix) Monitoring of surface water quantity and quality shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall



also be undertaken and results/findings submitted along with half yearly monitoring report.

- (x) A well designed rain water harvesting system shall be put in place within six months, which shall comprise of rain water collection from the built up and open area in the plant premises and detailed record kept of the quantity of water harvested every year and its use.
- (xi) No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up / operation of the power plant.
- (xii) Hydrogeology of the area shall be reviewed annually from an institute/ organization of repute to assess impact of surface water and ground regime (especially around ash dyke). In case any deterioration is observed specific mitigation measures shall be undertaken and reports/ data of water quality monitored regularly and maintained shall be submitted to the Regional Office of the Ministry.
- (xiii) Wastewater generated from the plant shall be treated before discharge to comply limits prescribed by the SPCB/CPCB.
- (xiv) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xv) Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Unutilized fly ash shall be disposed off in the ash pond in the form of slurry. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) will be monitored in the bottom ash as also in the effluents emanating from the existing ash pond. No ash shall be disposed off in low lying area.
- (xvi) Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with the State Pollution Control Board.
- (xvii) Fugitive emission of fly ash (dry or wet) shall be controlled such that no agricultural or non-agricultural land is affected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.
- (xviii) Ash pond shall be lined with HDPE/LDPE lining or any other suitable impermeable media such that no leachate takes place at any point of time. Adequate safety measures shall also be implemented to protect the ash dyke from getting breached.
- (xix) A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute and results thereof analyzed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio



activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.

- (xx) Green Belt consisting of three tiers of plantations of native species around plant and at least 50 m width shall be raised. Wherever 50 m width is not feasible a 20 m width shall be raised and adequate justification shall be submitted to the Ministry. Tree density shall not be less than 2500 per ha with survival rate not less than 80 %.
- (xxi) *The Wildlife conservation plan formulated in consultation with the Wildlife Department of the State and duly vetted by the concerned Chief Wildlife Warden shall be duly implemented. An in-built monitoring mechanism shall also be put in place.*
- (xxii) CSR schemes identified based on need based assessment shall be implemented in consultation with the village Panchayat and the District Administration starting from the development of project itself. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken. Company shall provide separate budget for community development activities and income generating programmes.
- (xxiii) *A minimum amount of Rs 30.0 Crores as one time capital investment shall be earmarked for activities to be taken up under CSR during construction phase of the Project. Recurring expenditure for CSR thereafter shall be Rs 6.0 Crores per annum or as per CSR guidelines of Govt. of India, whichever is more till the life of the plant.*
- (xxiv) The project proponent shall also adequately contribute in the development of the neighbouring villages. Special package with implementation schedule for free potable drinking water supply in the nearby villages and schools shall be undertaken in a time bound manner.
- (xxv) For proper and periodic monitoring of CSR activities, a CSR committee or a Social Audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.
- (xxvi) An Environmental Cell comprising of at least one expert in environmental science/ engineering, ecology, occupational health and social science, shall be created preferably at the project site itself and shall be headed by an officer of appropriate superiority and qualification. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures. *The environmental cell shall also work in close coordination with BHU.*

B. General Conditions:

- (i) The treated effluents conforming to the prescribed standards only shall be re-circulated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed.
- (ii) A sewage treatment plant shall be provided (as applicable) and the treated sewage shall be used for raising greenbelt/plantation.



- (iii) Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.
- (iv) Storage facilities for auxiliary liquid fuel such as LDO/ HFO/LSHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.
- (v) First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (vi) Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 85 dB(A) from source. For people working in the high noise area, requisite personal protective equipment like earplugs/ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non noisy/less noisy areas.
- (vii) Regular monitoring of ambient air ground level concentration of SO₂, NO_x, PM_{2.5} & PM₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.
- (viii) Provision shall be made for the housing of construction labour (as applicable) within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (ix) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, urban local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB



and the SPCB. The criteria pollutant levels namely; SPM, RSPM (PM_{2.5} & PM₁₀), SO₂, NO_x (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.

- (xii) The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.
- (xiii) **The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment and Forests.**
- (xiv) Regional Office of the Ministry of Environment & Forests will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and up-date the same from time to time at least six monthly basis. **Criteria pollutants levels including NO_x (from stack & ambient air) shall be displayed at the main gate of the power plant.**
- (xv) Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
- (xvi) The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
- (xvii) Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry / CPCB/ SPCB who would be monitoring the compliance of environmental status.

5. The Ministry of Environment and Forests reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry. The Ministry may also impose additional environmental conditions or modify the existing ones, if necessary.

6. The environmental clearance accorded **shall be valid for a period of 5 years** from the date of issue of this letter to start operations by the power plant.



7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

8. In case of any deviation or alteration in the project proposed including coal transportation system from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed and to add additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,

(Dr. Saroj)
Scientist 'F'

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. The Secretary, Department of Environment, Government of U.P.
5. The Chairman, U.P. Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow-226010.
6. The Chief Conservator of Forests (C), Ministry of Environment and Forests, Regional Office (Central Region), Kendriya Bhavan, 5th Floor, Sector - H, Aliganj, Lucknow.
7. The Collector, District Mirzapur, U.P.
8. Guard file.

(Dr. Saroj)
Scientist 'F'



(Handwritten signature)



No. J-13012/12/2011-IA.II(T)
Government of India
Ministry of Environment, Forest and Climate Change

3rd Floor, Vayu Block,
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj,
New Delhi-110003

Dated: 20.12.2019

To

The General Manager
M/s Welspun Energy UP Pvt. Ltd.
Welspun House, 7th Floor, Kamala City,
Senapati Bapat Marg, Lower Parel,
Mumbai-400013.

Tel: 01206757000; Fax: 01204128330; Email: welspunenergypvtltd@gmail.com.

Sub: 2x660 MW Super Critical Coal based Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by M/s Welspun Energy UP Pvt. Ltd. - reg. amendment in Environmental Clearance.

Sir,

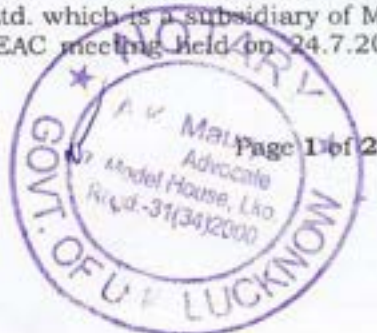
This has reference to your online application no. IA/UP/THE/10331/2010 dated 17.06.2017 and meetings of Expert Appraisal Committee (Thermal Power) held on 24.7.2017 and 22.2.2019 for recommendation of grant of amendment in Environment Clearance for the above mentioned Project.

2. It has been noted that Environmental Clearance for establishing of 2x660 MW Super Critical coal based Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, Dist. Mirzapur, Uttar Pradesh has been accorded by the Ministry vide letter dated 21.8.2014. Hon'ble NGT, Principal Bench, Delhi in Appeal No.79/2014 (Debadityo Sinha Vs Union of India) in their judgment dated 21.12.2016 set aside the Environmental Clearance dated 21.8.2014 and directed the Project Proponent not to carry out any developmental work at the project site, restore the area to its original condition and work of restoration is stayed for a period of two months. Further, Hon'ble NGT vide their judgment dated 1.5.2017 directed that Project Proponent to approach the MoEF&CC or any other competent authority for processing of the application for grant of EC upon making up for/rectifying the defects and deficiencies pointed out in the judgment.

3. The proposal has been appraised by the EAC (Thermal Power) in its meetings held on 24.7.2017 and 22.2.2019. The EAC in its meeting held on 22.2.2019 recommended for amendment in EC subject to certain additional conditions.

4. It has been noted that proposed project involves acquisition of forest land of 9.3681 ha (water pipeline, approach road, within the project boundary) which requires diversion under Forest (Conservation) Act, 1980.

5. Further, it has been noted that a proposal for transfer of EC vide online application dated on 16.9.2010 has been submitted by M/s Mirzapur Thermal Energy (UP) Pvt. Ltd. which is a subsidiary of M/s Adani Power Ltd. Further, it has been noted that EAC meeting held on 24.7.2017 was attended by M/s Welspun



Energy UP Pvt. Ltd. whereas the EAC meeting held on 22.2.2019 was attended by the new incumbent (M/s Welspun Energy UP Pvt. Ltd., later changed to M/s Mirzapur Thermal Energy (UP) Pvt. Ltd.) which is a subsidiary of M/s Adani Power Ltd.

6. In view of the above, a clear response clarifying the status/details of the present proponent may be provided along with Stage-I Forest Clearance for further consideration.

This issues with the approval of the Competent Authority.

Yours faithfully,


(Dr. S. Kerketta)
Director, IA.I

Copy to:-

1. The Deputy Director General of Forests (C), Ministry of Environment Forest and Climate Change, Regional Office (Central Zone), Kendriya Bhawan, 5th Floor, Sector - H, Aliganj, Lucknow-226020.
2. Guard file/Monitoring file.
3. Website of MoEF&CC.


Director, IA.I







No. J-13012/12/2011-IA.II(T)
Government of India
Ministry of Environment, Forest and Climate Change

3rd Floor, Vayu Block,
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj,
New Delhi-110003

Dated: 20.12.2019

To
The General Manager
M/s Welspun Energy UP Pvt. Ltd.
Welspun House, 7th Floor, Kamala City,
Senapati Bapat Marg, Lower Parel,
Mumbai-400013.

Tel: 01206757000; Fax: 01204128330; Email: welspunenergypvtltd@gmail.com.

Sub: 2x660 MW Super Critical Coal based Thermal Power Project at Village Dadri Khurd, Tehsil Mirzapur Sadar, District Mirzapur, Uttar Pradesh by M/s Welspun Energy UP Pvt. Ltd. - reg. amendment in Environmental Clearance.

Sir,

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3. The proposal has been appraised by the EAC (Thermal Power) in its meetings held on 24.7.2017 and 22.2.2019. The EAC in its meeting held on 22.2.2019 recommended for amendment in EC subject to certain additional conditions.

4. It has been noted that proposed project involves acquisition of forest land of 9.3681 ha (water pipeline, approach road, within the project boundary) which requires diversion under Forest (Conservation) Act, 1980.

5. Further, it has been noted that a proposal for transfer of EC vide online application dated on 16.9.2010 has been submitted by M/s Mirzapur Thermal Energy (UP) Pvt. Ltd. which is a subsidiary of M/s Adani Power Ltd. Further, it has been noted that EAC meeting held on 24.7.2017 was attended by M/s Welspun

(M)



Energy UP Pvt. Ltd. whereas the EAC meeting held on 22.2.2019 was attended by the new incumbent (M/s Welspun Energy UP Pvt. Ltd., later changed to M/s Mirzapur Thermal Energy (UP) Pvt. Ltd.) which is a subsidiary of M/s Adani Power Ltd.

6. In view of the above, a clear response clarifying the status/details of the present proponent may be provided along with Stage-I Forest Clearance for further consideration.


This issues with the approval of the Competent Authority.

Yours faithfully,


(Dr. S. Kerketta)
Director, IA.I

Copy to:-

1. The Deputy Director General of Forests (C), Ministry of Environment Forest and Climate Change, Regional Office (Central Zone), Kendriya Bhawan, 5th Floor, Sector - H, Aliganj, Lucknow-226020.
2. Guard file/Monitoring file.
3. Website of MoEF&CC.


Director, IA.I





lorries or both. In addition to this photographs (geo-tagged and dated) of water sprinkler arrangements and roads (paved, cemented etc.) needs to be provided.

- 5) PP shall also provide the protective measures taken for the Ash Dyke and photographs of the same.
- 6) PP shall clarify about the change if any of the coal source for the plant.

Agenda Item No. 10.3

2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) - Terms of Reference – reg.

[Proposal No. IA/UP/THE/467671/2024; F. No. J-13012/12/2011-IA.II (T)]

10.3.1 The proposal is for grant of Terms of Reference (ToR) to 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).

The project/activity is covered under category A of item 1(d) 'Thermal Power Plants' of the Schedule to the Environmental Impact Assessment (EIA) Notification, 2006, as amended as the power generation capacity of proposed expansion is beyond threshold capacity of 500MW i.e. 2 x 800 MW (1600 MW) and requires appraisal at Central level by the sectoral EAC in the Ministry.

10.3.2 The Project Proponent and the accredited Consultant M/s. Gaurang Environmental Solutions Pvt. Ltd., made a detailed presentation on the salient features of the project and informed that:

- i. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) is proposed to setup a coal based Ultra Super Critical Technology Thermal Power Project (USCTPP) of 1600(2X800) MW in Village Dadri Khurd, District Mirzapur, State Uttar Pradesh.
- ii. Previously, M/s. Welspun Energy UP Pvt. Ltd. (WEUPPL) proposed to set up 2x660 MW Super Critical Coal based thermal power plant at Village Dadri Khurd, Tehsil Mirzapur, Uttar Pradesh. The Ministry of Environment, Forest & Climate Change (MoEFCC) had granted Environmental Clearance for 1320 (2x660) MW vide F. No: J-13012/12/2011-IA II(T) dated 21.08.2014 and subsequently, name changed to Welspun Energy UP Pvt. Ltd. (WEUPPL) to Mirzapur Thermal Energy



- UP Pvt. Ltd. (MTEUPPL) Vide Letter No. F. No: J-13012/12/2011-IA II(T) dated 20.12.2019.
- iii. Earlier, Hon'ble NGT, Principal Bench, Delhi in their judgement dated 21.12.2016 set aside the Environmental Clearance (EC) dated 21.08.2014. Further, in Judgement dated 01.05.2017, a clarification was issued, that *"the Project Proponent is at liberty to approach the MoEF&CC or any other competent authority for processing of the application for grant of EC upon making up for /rectifying the defects and deficiencies pointed out in the judgement"*.
 - iv. MTEUPPL had submitted the revised Form-I & supporting documents - Study Reports as suggested by MoEFCC for EC amendment which was appraised by the EAC (Thermal Power) in its meetings held on 24.07.2017 and 22.02.2019. The EAC in its meeting held on 22.02.2019 recommended for EC amendment.
 - v. The MoEFCC vide letter no. J-13012/ 12/2011-IA.II(T) dated: 20.12.2019 suggested for providing/submitting the Stage-I Forest Clearance for further issuance of EC amendment letter. MTEUPPL had not submitted the same and the EC amendment letter was not issued. PP now submitted a fresh proposal for EC.
 - vi. Pre-Construction activities & Planning has been Completed and construction work not started yet.
 - vii. Now the proposal has changed from 2x660 MW to 2x800 MW and almost 10 years have lapsed, a new reference (De Novo) is being made through this application for grant of ToR.
 - viii. The salient features of the project are as under:-

• **Category details:**

Category of the project	A
Capacity	1600 (2 X 800) MW
Attracts the General Conditions (Yes/No)	No
Additional information (if any)	-

• **Project details:**

Location of TPP	
Village :	Dadri Khurd
Taluk :	Mirzapur Sardar
District :	Mirzapur
State :	Uttar Pradesh
Co-ordinates of all four corners:	a) TPP site; b) Ash pond site;



c) township etc. Coordinates of TPP site including Ash pond and township		
S.NO	Latitude	Longitude
1	24°59'43.10"N	82°41'1.32"E
2	24°59'15.67"N	82°40'48.65"E
3	24°59'16.22"N	82°40'32.70"E
4	24°59'0.36"N	82°40'31.30"E
5	24°58'59.94"N	82°40'21.69"E
6	24°58'43.86"N	82°40'21.29"E
7	24°58'44.48"N	82°40'0.15"E
8	24°58'34.88"N	82°39'59.91"E
9	24°58'34.59"N	82°40'10.54"E
10	24°58'27.30"N	82°40'8.78"E
11	24°58'14.57"N	82°39'55.42"E
12	24°58'6.36"N	82°39'44.21"E
13	24°58'23.71"N	82°39'48.52"E
14	24°58'25.44"N	82°39'50.05"E
15	24°58'33.97"N	82°39'46.94"E
16	24°58'37.62"N	82°39'47.94"E
17	24°58'39.68"N	82°39'45.63"E
18	24°58'48.52"N	82°39'44.25"E
19	24°59'0.89"N	82°39'49.86"E
20	24°59'12.52"N	82°39'57.77"E
21	24°59'36.31"N	



Average height of (a) TPP site, (b) ash pond site etc above MSL(m)		82°39'57.84"E
	22	24°59'42.80"N 82°39'55.48"E
	23	24°59'48.80"N 82°40'4.67"E
	24	24°59'53.60"N 82°40'2.03"E
	25	24°59'56.49"N 82°40'9.78"E
	26	25° 0'1.35"N 82°40'14.57"E
	27	25° 0'6.56"N 82°40'17.38"E
	28	25° 0'4.58"N 82°40'23.19"E
	29	25° 0'9.45"N 82°40'25.50"E
	30	25° 0'10.07"N 82°40'24.11"E
	31	25° 0'14.85"N 82°40'26.43"E
	32	25° 0'14.09"N 82°40'28.29"E
	33	25° 0'15.05"N 82°40'28.98"E
	34	25° 0'9.57"N 82°40'42.06"E
	35	25° 0'10.76"N 82°40'42.96"E
	36	25° 0'4.33"N 82°40'49.13"E
	37	25° 0'0.20"N 82°40'46.22"E
	38	24°59'58.98"N 82°40'51.13"E
	39	24°59'57.20"N 82°40'50.02"E
	40	24°59'54.74"N 82°40'55.39"E
	41	24°59'49.00"N 82°40'51.94"E
	42	24°59'45.52"N 82°40'55.23"E
43	24°59'43.90"N 82°40'53.55"E	



	a) 198 m above MSL. b) 195 m above MSL.
Accredited Consultant and certificate no.	Gaurang Environmental Solutions Pvt. Ltd. NABET Accreditation No.: NABET / EIA / 2023/SA0203
Inter- state issue involved	No
Seismic zone	Zone-III as per IS 1893.

• **Land Area Breakup:**

Land Requirement:	365.19 ha.
a) TPP Site	85.80 ha
b) Ash Pond	49.37 ha
c) Township	11.57 ha
d) Railway Siding & Others	64.14
e) Raw Water Reservoir	33.18 ha
f) Green Belt	120.51 ha
g) others	0.62
Total (if expansion state additional landrequirement)	Total: No additional land is required.
Status of Land Acquisition:	The land required for proposed project is already under possession except Govt. & Forest like area (Jhari)
Status of the project: If under construction phase: please specify the reasons for delay, works completed till date and balance works along with expected date of completion. If under operation phase, date of commissioning (COD) of each unit. Whether the plant was under shutdown since commissioning, details and reasons.	Proposed project is at planning stage and no construction activities have been commenced at the site.



Break-Up of land-use of TPP site: a) Total land required for project components b) Private land c) Government land Forest Land	Total Project Land:365.19 ha • Private Land: 364.57 ha • Forest Land: 0.62 ha (Application was submitted for same area but after the Joint inspection of DFO (Forest Office) & SDM (Revenue) was held on 03.04.2024 confirming that the above area is Non-Forest Land. This area will be used for plantation / green belt purposes only.)
Whether the project is in the Critically Polluted Area (CPA) or within 10 km of CPA. If so, the details thereof:	No, the district doesn't fall under CPA.
CRZ Clearance	Not Applicable
Whether the project is in the Critically Polluted Area (CPA)/Severally Polluted Area (SPA) or within 10 km of CPA. If so, the details thereof:	No, the district doesn't fall under CPA/SPA.

• **Presence of Environmentally Sensitive areas in the study area:**

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter/Remarks
Reserve Forest/Protected Forest Land	Yes	Mirzapur RF is Adjacent to Plant Boundary.
National Park	No	Danti RF is Adjacent to Plant Boundary.
Wildlife Sanctuary	No	No National Park, Sanctuary, Elephant/Tiger Reserve, or migratory routes/wildlife corridor exists within 15 km of the power station.
Archaeological sites monuments/historical temples etc	No	Temples and BHU (South Campus) are existing within 15 km from project site.
Names & distance of National parks, Wildlife sanctuaries, Biosphere reserves, Heritage sites Rivers, Tanks, Reserve Forests etc. Located within 10 km from the plant boundary.	No	



Availability of Schedule-I species in study area	No	-
Additional information (if any)	-	-

• **Project description:**

If expansion, the details of ECs (including amendments and extension of validity) of existing Units etc.	Ministry of Environment, Forest & Climate Change (MoEFCC) had granted Environmental Clearance for 1320 (2x660) MW vide F. No: J-13012/12/2011-IA II(T) dated 21.08.2014 and name changed to Welspun Energy UP Pvt. Ltd. (WEUPPL) to Mirzapur Thermal Energy UP Pvt. Ltd. (MTEUPPL) Vide Letter No. F. No: J-13012/12/2011-IA II(T) dated 20.12.2019.
Chronology of the Project	
Amendments granted, if Yes details	Not applicable
Expansion / Green Field (new): (IPP / Merchant / Captive):	Green Field (De Novo) 1600 (2x800) MW (IPP), EC is already obtained (2x660), TPP construction is yet to be started.
If expansion, the date of latest monitoring done by the Regional Office (R.O) of MoEF&CC for compliance of the conditions stipulated in the environmental and CRZ clearances of the previous phases.	Proposed project is green field (De Novo) project. CRZ clearance is not applicable.
Specific webpage address where all EC related documents (including monitoring and compliance related reports/documents) of the specific project under consideration are/will be available. Also contact details of PP's officer responsible for updating this webpage/information.	https://www.adanipower.com/ & https://parivesh.nic.in/
Cost of the Project (As per EC and revised): Cost of the proposed activity in the amendment:	Rs.18,300 Cr.



Employment Potential for entire project/plant and employment potential for the proposed amendment (specify number of persons and quantitative information).	Approx. 450 employees (250 Nos Direct and 200 Nos Indirect) during the construction phase (60 Months) and 300 employees (275 Nos. Direct and 25 Nos. Indirect) during operational phase (25 years) are expected excluding Labour.
Benefits of the project (specify quantitative information)	<p>The proposed project will improve the power supply position in the state as well as in India, which is vital for economic growth as well as improving the quality of life.</p> <ul style="list-style-type: none"> • Infrastructure development. • Direct & indirect employment opportunity • Revenue generation to central & state government. • Trickle-down effect of enhance profitability to the local populace. • Skill development and capacity building like vocational training, income generation programmes and entrepreneurship development program • Awareness programme and community activities, like health camps, medical aides, family welfare camps, sanitization/ cleanliness awareness programme, immunization camp, sports & cultural activities, plantation, etc. • Awareness about water borne diseases and pandemic diseases etc. will be done to local villagers. • The project will also attract the high-income groups to invest in the region and thus bring about economic growth of the region.
Status of other statutory clearances	PP has already applied for Forest clearance/approval for Land Diversion of 8.3581 Ha. [FP/UP/THE/14236/2015] & 4.0123Ha. [FP/UP/OTHERS/470227/2024].
R&R details	Not applicable



- **Electricity generation capacity:**

Capacity & Unit Configurations:	1600 MW, Configured as 2 x 800 MW
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- **Details of fuel and Ash disposal:**

Fuel to be used:	Coal and Auxiliary Fuel
Quantity of Fuel required per Annum:	Coal - 6.4 Million MTPA Auxiliary Fuel- 15000 KL per annum
Coal Linkage / Coal Block: (If Block allotted, status of EC & FC of the Block)	Coal for the Proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines. (Design Coal GCV of 3200-4300 KCal/kg.). Auxiliary liquid fuels, viz. LDO/HSD requirement per annum is about 15000 kilo liters.
Details of mode of transportation of coal from coal source to the plant premises along with distances	Coal shall be received from Mine to TPP through BG Rail Wagons. Total distance from the source to Rail: about 250 - 550 km.
Fly Ash Disposal System Proposed	Fly ash will be collected in dry form for utilization, while bottom ash will be collected in wet form. There would be provision for dry disposal of fly ash from storage silos to closed tankers for utilization in cement industries, abandoned mine reclamation, road construction, aggregate replacement in concrete, for manufacturing bricks, etc. as per Fly Ash Notification, 31st December' 2021 and amendments. Provision would be kept for HCSD disposal of both bottom and fly ash to ash pond in case of exigency. In this case, both bottom ash and fly ash will be disposed through HCSD system to the proposed ash dyke.



a) Ash Pond / Dyke: (Area, Location & Co-ordinates) Average height of area above MSL (m)	Area-49.37 ha 25° 0'1.67"N 82°40'33.12"E 195 m above MSL.
b) Space left in ash dyke area	Area- 49.37 ha
Quantity of	10,035 TPD
a) Fly Ash to be generated	8028 TPD
b) Bottom Ash to be generated:	2007 TPD
Fly Ash utilization percentage with details in last 5 years	No fly ash generated in last five years as this is a green field (De Novo) project
Stack Height (m) & Type of Flue	120 (m) (new) Bi Flue

• **Water Requirement:**

Source of Water:	Ganga river The water will be drawn from River Ganga to Upper Khajuri Dam and from Upper Khajuri Dam to plant site through pipeline of about 32.6 km in length.
Quantity of water requirement:	28 MCM/ Annum
Distance of source of water from Plant:	32.6 Km (from Ganga river)
Whether barrage/ weir/ intake well/ jack well/ others proposed:	Yes Intake well is proposed for the project.
Mode of conveyance of water:	Pipeline
Status of water linkage:	WRD permission. The water drawl permission of 36 MCM/year is obtained from WRD Uttar Pradesh Vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011.
(If source is Sea water) Desalination Plant Capacity	NA
Mode / Management of Brine:	NA
Cooling system	Induced draft cooling system

• **Court case details/violation:**

Any litigation/ Court Case pertaining to the project	Regulatory & Non-regulatory Court Cases are under hearing & Consideration and reserved for
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	<p>judgment.</p> <p>In December' 2016, NGT judgement set aside the EC of the 1320 MW TPP at Mirzapur and vide their judgment in May'2017, that Project proponent is at liberty to approach the MoEF&CC or any other competent authority for processing of the applications for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.</p>
Is the proposal under any investigation? If so, details thereof.	No
Any violation case pertaining to the project on following:	No
<p>i. The Environment Protection Act, 1986</p> <p>ii. The Forest (Conservation) Act, 1980.</p> <p>iii. The Wild Life (Protection) Act, 1972</p>	
Additional information (if any)	-

- ix. The estimated project cost is Rs. 18,300 Cr. Total capital cost earmarked towards environmental pollution control measures is Rs. 3012.39 Cr. and the Recurring cost (operation and maintenance) will be about Rs 3.0 Cr per annum considering EMP.
- x. Total Employment will be 275 persons as direct & 25 persons as indirect. Industry proposes to allocate Rs. 48.5 Cr. towards CER (as per Ministry's OM dated 30.09.2020).
- xi. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site except Reserved forests, temples and BHU (South Campus) exist within the study area from the project site. Upper Khajuri Dam is at a distance of 6.0 km in the WEST direction and few other water bodies exist within the study area from the project site



- xii. Effluent of 1080 KLD quantity will be treated through STP & ETP. The plant will be based on a Zero Liquid discharge system.
- xiii. Power requirement after will be 7.5 and will be met from self-generation, i.e. AUX consumption. The existing unit has no DG sets, additionally, no DG sets are used as standby during power failure. Stack (height-movable DG sets) will be provided as per CPCB norms for the proposed DG sets.
- xiv. The existing unit has no boiler. Additionally, a 585 TPH coal-fired boiler will be installed. Electrostatic precipitator (ESP), NO_x Control system and Flue gas desulphurisation system (FGD) with a stack height of 120 m will be installed for controlling particulate emissions within the statutory limit of 30 mg/Nm³ for proposed boilers.
- xv. Details of Solid waste/ Hazardous waste generation and its management are given below.

Name of the waste	Source	Quantity (TPA)	Mode of Disposal	Mode of Transportation
Used/Spent oil	Plant Operation	60	Registered Recyclers/ Pre-processors with SPCB	Road
Wastes or residues containing oil	Plant Operation	10	Send to authorized recyclers	Road
Empty barrels/container/ contaminated liners	Plant Operation	12	Send to authorized recyclers	Road

- xvi. **Ash Pond area:** As per MoEF&CC Notification S.O. 5481(E) dated 31.12.2021 and amendments stipulated ash pond area for thermal power plant 0.1 hectare per Mega Watt (MW). The proposed power plant has total ash pond area 49.37 ha i.e. 13.51% of the total project area 365.19 ha which is well within the norms.
- xvii. **Water Requirement:** Water consumption for thermal power plants as per MoEF&CC vide Notification S.O. 3305 (E) dated 07.12.2015 for all existing CT based plants reduce specific water consumption upto maximum of 3.5 m³/MWh and as per MoEF&CC stipulated norms vide Notification GSR 593 (E) dated 28.06.2018 water allocated to the thermal power plant is 3 m³/MWhr for new



plants installed after the 1st January, 2017. The total water requirement for the project is 3200 m³/h, (2m³/MWh) which will be well within the stipulated norms of Notification dated 07.12.2015/28.06.2018.

- xviii. The water drawl permission of 36 MCM/year is obtained from WRD Uttar Pradesh Vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011.
- xix. **Details of Coal Linkage:** Coal for the Proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines.
- xx. Status of Litigation Pending against the proposal, if any.

Court name	Bench	Case Category	Status	Orders Directions
Local Court	Local Court	WP(Civil)	Reserved for judgement	Regulatory and Non Regulatory court caes are under hearing & consideration.
NGT court Case	NGT, Principal Bench, Delhi	Appeal	Disposed Off.	In December' 2016, NGT judgement set aside the EC of the 1320 MW TPP at Mirzapur and vide their judgment in May'2017, that Project proponent is at liberty to approach the MoEFCC or any other competent authority for processing of the applications for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.



10.3.3 The EAC during deliberations noted the following:

- 1) The proposal is for the grant of Terms of Reference (ToR) to 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL). The committee noted that earlier, M/s. Welspun Energy UP Pvt. Ltd. (WEUPPL) proposed to set up a 2x660 MW Super Critical Coal-based thermal power plant and MoEF&CC granted EC for 1320 (2x660) MW vide letter no. F. No: J-13012/12/2011-IA II(T) dated 21.08.2014 and subsequently, name changed to Welspun Energy UP Pvt. Ltd. (WEUPPL) to Mirzapur Thermal Energy UP Pvt. Ltd. (MTEUPPL) vide Letter No. F. No: J-13012/12/2011-IA II(T) dated 20.12.2019.
- 2) It was noted by the EAC that in 2016, Hon'ble NGT, Principal Bench, Delhi vide Judgement dated 21.12.2016 set aside the Environmental Clearance (EC) dated 21.08.2014. Further, in the Judgement dated 01.05.2017, it was clarified that "the Project Proponent is at liberty to approach the MoEF&CC or any other competent authority for the processing of the application for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgement". Accordingly, PP applied for amendment in EC in 2019 but the same was not issued due to non-submission of the Stage-I FC.
- 3) It was observed by the committee that as per the KML file, no construction work has been started yet and now PP has proposed a thermal power plant with a change in capacity from 2x660 MW to 2x800 MW for obtaining prior environmental clearance (De Novo).
- 4) The Committee also deliberated on the land use and observed that previous EC was granted over an area of 354.1 Ha (875 acres as per EC dated 21.08.2014) but now the proposal is for 365.19 Ha. The EAC deliberated on land use pattern and PP informed that the area is barren land, further EAC asked PP to submit existing Land Use pattern of the Project Site. Accordingly, PP vide letter dated 10.06.2024 submitted the following:

The proposed Land area for the project is 365.19 Ha. Land as per Government of Uttar Pradesh land records and land use details are as under:

Sl. No.	Type of Land	Area (in ha)	Remarks
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i.	Industrial Land (Private Land converted for industrial use.) Currently the land is barren and under possession.	333.19	Land use map prepared using satellite imagery and GIS is enclosed as Annexure – I. Copy of order & summary of land documents is enclosed as Annexure – II. Based on the Land allotment and Land converted for industrial purpose by order of District Magistrate, Sadar Mirzapur, Govt. of U.P Order dated: 05.11.2012.
ii.	Govt. Land	31.38	Application for land allotment was submitted on dated 22.03.2024 & 22.05.2024. Copy of receipt the application is enclosed Annexure - III.
iii.	Forest like area	0.62	The application was submitted for diversion of forest area (forest-like area) but after the Joint inspection of DFO (Forest Office) & SDM (Revenue) held on 03.04.2024, it was confirmed that the above area is Non-Forest Land. Copy of Joint inspection report enclosed Annexure - IV. However, as per the directions of Hon'ble committee members, this area will be used for plantation / green belt purposes only

The Committee observed that PP has reported an area of 0.62 Ha (forest land) inside the plant boundary but at the same time applied for FC over an area of 4.0123 vide proposal No FP/UP/OTHERS/470227/2024 dated 22/04/2024. Further, PP submitted that application was submitted for the same area (0.62 Ha) but after joint inspection of DFO (Forest Office) & SDM (Revenue) was held on 3.04.2024 confirming that the above area is non-forest land. In addition to this PP also reported in PFR that there is a forest involvement in water pipeline



(5.8162 ha) and approach road (2.5419 ha). Stage I Forest Clearance has already been applied for this vide Proposal no. FP/UP/THE/14236/2015 and the same is under due consideration with MoEF&CC. The Committee is of the view that although PP has submitted a copy of joint inspection report but for more clarity PP shall obtain a letter in this regard from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area. The EAC also suggested that while preparing the EIA/EMP report, PP shall explore the possibility of optimizing forest land requirement to the extent possible and submit a detailed note on the same at the time of EC presentation. In case of any increase in forest land PP shall obtain the amendment in ToR.

- 5) PP showed the KML file and Topo-Sheet of the project area. The Committee observed that as per KML the area is barren land but some water bodies/nallha passing through the project area. The Committee therefore asked the PP to submit a drainage map with contours. PP vide letter dated 10.06.2024 submitted project area drainage map with contour. The Committee is of the view that PP shall submit a plan for diversion of nallha/water body, if any, involved in the project. PP shall also obtain the permission for such diversion from the concerned authorities.
- 6) The Committee observed that PP has submitted that Coal for the proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines. But PP has not submitted the quantity of coal that will be used for the proposed plant, accordingly, PP vide email dated 10.06.2024 submitted that the annual requirement of coal is estimated to be about 6.4 million MTPA for Ultra Super Critical Boiler based TPP (2x800 MW) Coal from Coal Mines of NCL / SECL & Commercial Coal Mines. The Coal will be transported through Rail as per the rules, regulations & terms/conditions of the Indian Railway for transportation of Coal. The Committee is of the view PP shall submit the firm coal linkage, quality of coal and propose mitigative measures in the EIA/EMP report after referring to the OMs issued by MoEF&CC in this regard.
- 7) The Committee also observed that PP has submitted a PPT for expansion but it's a green field project and asked the PP to submit the revised PPT. PP vide email dated 10.06.2024 submitted the revised PPT and basic information.
- 8) Further, the EAC noted that the total water requirement for the expansion project is 3200 m³/h (~2 m³ /MWh), which is well within the stipulated limits mentioned in the Notification dated 28.06.2018. The water drawl permission of 36 MCM/year is obtained from WRD Uttar Pradesh Vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011.
- 9) Additionally, the Committee noted that total power generation will be 1600 MW



(2x800 MW). Further, as per MoEF&CC Notification S.O. 5481(E) dated 31.12.2021 and amendments stipulated ash pond area for the thermal power plant is 0.1 hectare per Mega Watt (MW), which works out to be 160 Ha. The proposed power plant has a total ash pond area of 49.37 ha i.e. 13.51% of the total project area 365.19 ha which is well within the area suggested as per Notification dated 31.12.2021.

- 10) The Committee is also of the view that PP while preparing the EIA/EMP Report and conducting Public consultation shall take into account, the deficiency pointed out by the Hon'ble NGT Judgment 21.12.2016.

10.3.4 The EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** the proposal for grant of Standard ToR for conducting an EIA study with Public Consultation (Public Hearing and Written submission) to the project for the construction of the 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL), under the provisions of the EIA Notification, 2006, as amended along with the following additional/specific ToR:

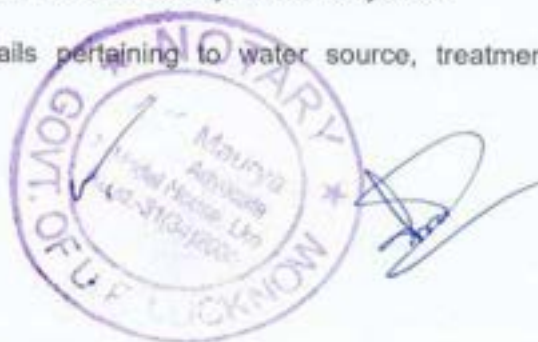
[A] Environmental Management and Biodiversity Conservation

1. A Cumulative Environmental Impact Assessment study of all the existing and proposed projects in the 15-km radius of the proposed project shall be conducted and the same shall be included in the EIA/EMP report. Details of industrial units present in 15 Km radius of the power plant shall be submitted.
2. Radioactivity studies along with coal analysis to be provided (sulphur, ash percentage and heavy metals including Pb, Cr, As and Hg). Details of auxiliary fuel, if any including its quantity, quality, storage, etc should also be given.
3. A comparative chart shall be prepared with changes observed from the previous baseline study and present baseline study.
4. PP should submit the detailed plan in tabular format (year-wise for the life of the project) for concurrent afforestation and green belt development in and around the project site. The PP should submit the number of saplings to be planted, names of native species, area to be covered under afforestation & green belt, location of plantation, target for survival rate and budget earmarked for the afforestation & green belt development. In addition to this, PP should show on a surface plan (5- year interval for life of project) of suitable scale the area to be covered under afforestation & green belt clearly mentioning the latitude and longitude of the area to be covered during each 5 years. The



capital and recurring expenditure to be incurred needs to be submitted. Plantation plan should be prepared in such a way that 80% of the plantation to be carried out in first 5 years and for the remaining years the proposal for gap filling. The seedling of height not less than 2 meters to be selected and accordingly cost of plantation needs to be decided. In addition to this, plantation in the safety zone at project boundary the plantation should be planned in such a way that it should be completed within 2 years only.

5. Action plan for development of Three tier plantation programme (33% of total project cover area) along the periphery of the project boundary shall be provided. Plan shall be duly approved by the local forest department.
6. A detailed plan need to be submitted for undertaking extensive green plantation within 10 km radius of the plant focusing on water reservoir, school, hospital and other institutional area and same need to be incorporated in EIA/EMP report.
7. Detailed action plan shall be prepared for maintenance of air pollution control equipment for proposed and existing units and shall be incorporated in EIA/EMP report.
8. Details of Ash management of 5-year plan for 100 % ash utilization for proposed project shall be submitted. MoU signed for ash utilization with companies shall be submitted.
9. Details of Ash handling system along with the supplementary coal handling system shall be submitted.
10. Proper protection measures like HDPE lining, appropriate height of bund and adequate distance between the proposed Ash pond and water body (minimum 60 meters) etc. shall be planned to reduce the possibility of mixing leachate with any freshwater body for under-construction ash pond. A high-density Slurry disposal plan shall be prepared. The design of the same should as per CEA/CPCB guidelines.
11. Pond and ground water quality (10 locations within 2 km radius of the plant boundary) shall be studied and report be submitted along with EIA/EMP. Action plan for Ground water monitoring stations on all hotspots like schools/hospitals within 2 km radius of the plant boundary be submitted. Baseline Study for Heavy metals in Groundwater, Surface water and soil to be carried out and incorporated in EIA/EMP report. This is in addition to the regular baseline study of the study area.
12. Details pertaining to water source, treatment and discharge should be



provided.

13. Zero Liquid Discharge plan shall be submitted.
14. PP shall submit action plan for using treated Sewage/Domestic wastewater for its operations.
15. Project Proponent to conduct Environmental Cost Benefit Analysis for the project in EIA/EMP Report.
16. An action plan shall be prepared for Water shed development within a 10 km radius of the plant boundary in consultation with a reputed government institution and incorporated in the EIA/EMP report. This should include recharge of ground water in the surrounding area of the plant.
17. PP should clearly bring out that what is the specific diesel consumption – (Liters/Tonne of total material handled) and steps to be taken for reduction of the same. The year-wise target for reduction in the specific diesel consumption needs to be submitted. PP shall also explore the possibility of using e-vehicles/LNG/CNG-based machinery and trucks for the operation and transportation of Coal and ash.
18. PP shall submit a plan for diversion of nalha/water body if any involved in the project. PP shall also obtain the permission for such diversion from the concerned authority.
19. PP shall obtain a letter from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area.
20. While preparing the EIA/EMP report, PP shall explore the possibility of optimizing forest land requirement to the extent possible and submit a detailed note on the same at the time of EC presentation. In case of any increase in forest land PP shall obtain the amendment in ToR.
21. List of Schedule-1 species needs to be authenticated by the concerned forest department.
22. PP shall submit the firm coal linkage, quality of coal and propose mitigative measures in the EIA/EMP report after referring to the OMs issued by MoEF&CC in this regard.

[B] Disaster Management

1. A Disaster Management Plan shall be prepared and incorporated in the



EIA/EMP report.

[C] Socio-economic Study

1. The Public Health Delivery Plan including the provisions for drinking water supply for the local population shall be in the EIA/EMP Report. The status of the existing medical facilities in the project area shall be discussed. Possibilities of strengthening of existing medical facilities, construction of new medical infrastructure etc. will be explored after assessing the needs of the labour force and local populace.
2. Public consultation (Public Hearing and Written submission) shall be conducted as per the provisions of EIA Notification, 2006 (as amended) and OMs issued in this regard by MoEF&CC.
3. As per the Ministry's OM dated 30.09.2020, to address the concern raised during the Public Hearing, the Project Proponent is required to submit the detailed activities proposed with year-wise budgetary provision (Capital and recurring) for at least 10 years. Activities proposed shall be part of EMP. Tentative no. of project-affected families (if any) shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared. The recommendation Socio-economic study may also be considered while planning the activities & budget. In addition to this issues raised during previous PH shall also be taken into account.
4. Demographic details in 10 km area shall be submitted.

[D] Miscellaneous

1. Plot the wind rose diagram using the typical meteorological year (TMY) data for the period considered for the study. The monitoring units shall be deployed in the field based on the coverage area ratio and direction of the wind. A mathematical model shall be developed for the local site rather than using the standard model available in software for both air & water quality modelling.
2. PP shall align its activities to one/few of the Sustainable Development Goals (SDG) and start working on the mission of net zero by 2050. PPs shall update the same to the EAC.
3. PP shall submit the EIA/EMP report after the plagiarism check using authenticated plagiarism software.
4. Detailed description of all the court cases including all directions given by the



apex and current status of them shall submit.

5. PP should provide in the EIA Report details of all the statutory clearances, permissions, no objection certificates, consents etc. required for this project under various Acts, Rules and regulations and their status or estimated timeline after grant of EC.
6. The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples.
7. PP should clearly bring out the details of the manpower to be engaged for this project with their roles /responsibilities/designations. In addition to this PP should mention the number and designation of persons to be engaged for the implementation of environmental management plan (EMP). The capital and recurring expenditure to be incurred needs to be submitted.
8. PP should submit the year-wise, activity-wise and time-bound budget earmarked for EMP, occupational health surveillance, and activities proposed to address the issues raised during the Public Hearing. The capital and recurring expenditures to be incurred need to be submitted.
9. Aerial view video of the project site and transportation route proposed for this project shall be recorded through drone and be submitted.
10. PP while preparing the EIA/EMP Report and conducting Public consultation shall take into account, the deficiency pointed out by the Hon'ble NGT Judgment 21.12.2016.

The meeting ended with vote of thanks to the Chair.



संयुक्त निरीक्षण आख्या

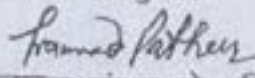
भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ के पत्रांक-8बी/यू0पी0/08/38/2016/एफ0सी0/329 दिनांक 04.11.2022 एवं भारत सरकार द्वारा विडियो कान्फेसिंग बैठक दिनांक 28.03.2024 द्वारा भारत सरकार के उपरोक्त पत्र दिनांक 04.11.2022 के क्रम में वन विभाग, राजस्व विभाग एवं प्रयोक्ता एजेसी द्वारा संयुक्त निरीक्षण करते हुये वांछित सूचना एवं सम्बन्धित अभिलेख उपलब्ध कराने की अपेक्षा की गयी।


उक्त के सम्बन्ध में मुख्य वन संरक्षक/नोडल अधिकारी, उ0प्र0, लखनऊ के पत्रांक-3122/11-सी-(FP/UP/THARMAL/14236/2015) दिनांक 28.03.2024 द्वारा भी उपरोक्तानुसार निर्देश प्राप्त हुये जिसके क्रम में कार्यालय प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर के पत्रांक-3367/पी0/15 दिनांक 30.03.2024 द्वारा 1-उप जिलाधिकारी, सदर, मीरजापुर, 2-उप प्रभागीय वनाधिकारी, घुनार एवं 3- अधिकृत प्रतिनिधि-वेलेस्पन एनर्जी यू0पी0 प्रा0लि0को (उक्त प्रकरण) में भारत सरकार द्वारा उठायी गयी आपत्तियों के निवारण हेतु मौके का संयुक्त निरीक्षण कर आख्या उपलब्ध कराने हेतु अनुरोध किया गया। उप जिलाधिकारी, सदर मीरजापुर के पत्रांक- 1485/दिनांक 02.04.2024 द्वारा राजस्व कर्मियों की टीम का गठन कर दिनांक 03.04.2024 को मौके पर आराजी संख्या- 180 व 216ज का चिन्हांकन किया गया। रिपोर्ट संलग्न है (संलग्नक-1)।

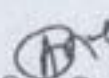
तत्कम में दिनांक 03.04.2024 को राजस्व विभाग, वन विभाग एवं प्रस्तावक संस्था द्वारा मौके का संयुक्त निरीक्षण किया गया, जो बिन्दुवार निम्न प्रकार है :-

क्र सं0	आपत्ति	आख्या
1-	Whether the two Gata Nos. 180 and 216ja of Dadari khurd village recorded as jhari in revenue record has been included in the list of Deemed forest as Forest like area?	ग्राम-ददरीखुर्द, तहसील-सदर, मीरजापुर का गाटा संख्या-180 एवं 216ज राजस्व अभिलेखों में झाड़ी के नाम से दर्ज है। (खतौनी की प्रति संलग्नक-2) है। जनपद-मीरजापुर में वन स्वरूप क्षेत्रों की सूची में ग्राम-ददरी खुर्द तथा उक्त गाटा संख्या-180 एवं 216 ज सम्मिलित नहीं है। (जनपद मीरजापुर में चिन्हित वन स्वरूप क्षेत्रों की सूची संलग्नक-3 है)।
2-	What is the criteria adopted by State of UP for declaring any area as Deemed Forest/ Forest like area?	कार्यालय प्रमुख वन संरक्षक, उ0प्र0 लखनऊ के पत्रांक-275/पी0ए0/आई0ए0(वनस्वरूप) लखनऊ दिनांक 20.12.2007 द्वारा वन स्वरूप क्षेत्रों के चिन्हिकरण हेतु मानक निर्धारित करते हुये प्रमुख सचिव, उ0प्र0 शासन, अनुभाग-2, लखनऊ को प्रेषित पत्र में राज्य स्तरीय विशेषज्ञ समिति की आयोजित बैठक दिनांक 19.12.2007 में समिति द्वारा वन स्वरूप क्षेत्र का चिन्हिकरण हेतु मानक निर्धारित करने की संसुति की गयी है। (प्रति संलग्नक-4)। निर्धारित मानक के अनुसार वन स्वरूप क्षेत्र हेतु विन्ध्य एवं बुन्देलखण्ड के क्षेत्र में भूमि का न्यूनतम क्षेत्रफल 3 हे0, जिसमें प्रति हे0 बहुवर्षीय प्रजाति के 100 पेड़ होना चाहिये। जबकि - 1-ग्राम-ददरी खुर्द, विन्ध्य एवं बुन्देलखण्ड क्षेत्र में पड़ता है खसरा न0-180 का क्षेत्रफल मात्र 1.010 हे0 तथा खसरा न0 216ज/0.490 हे0 है जो वन स्वरूप क्षेत्र के लिये न्यूनतम निर्धारित क्षेत्रफल 3 हे0 के सापेक्ष बहुत कम है। 2-खसरा न0-180 तथा खसरा न0-216ज में प्राकृतिक रूप से उगे बहुवर्षीय प्रजाति के वृक्ष नहीं है। उपरोक्त तथ्यों के आधार पर स्पष्ट है कि खसरा न0-180 व 216ज वन स्वरूप क्षेत्र की सूची में नहीं है तथा वन स्वरूप क्षेत्र के लिये निर्धारित मानक के परिधि के अन्तर्गत भी नहीं है।
3-	The Geo-referenced map of the said area may be provided for DSS-Analysis of the same.	उक्त क्षेत्र का भू-सन्दर्भित मानचित्र पेन ड्राइव में संलग्नकर प्रेषित है (संलग्नक-5)।

संलग्नक- उपरोक्तानुसार।


प्रस्तावक संस्था के प्रतिनिधि


उप प्रभागीय वनाधिकारी,
घुनार


उप जिलाधिकारी, सदर,
मीरजापुर



JOINT INSPECTION REPORT

Government of India, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Lucknow, letter no. HB/PU/08/38/2016/FC/329 dated 04.11.2022 and video conferencing meeting dated 28.03.2024 by Government of India, in accordance with the above letter dated 04.11.2022 of Government of India, Forest Department, Revenue Department and User Agency were required to provide the desired information and related records while conducting a joint inspection.

In relation to the above, directions were also received as above vide letter no. 3122/11-C-(FP/UP/THARMAL/14236/2015) dated 28.03.2024 of Chief Forest Conservator/Nodal Officer, Uttar Pradesh, Lucknow, in accordance with which vide letter no. 3367/M/15 dated 30.03.2024 of the office of Divisional Forest Officer, Mirzapur Forest Division, Mirzapur, 1-Sub-District Magistrate, Sadar, Mirzapur, 2-Sub-Divisional Forest Officer, Chunar and three authorized representatives of Welspun Energy UP Pvt. Ltd. were requested to jointly inspect the area in order to resolve the objections raised by the Government of India and provide a report. Vide letter no. 1465/dated 02.04.2024 issued by the Sub-District Magistrate, Sadar, Mirzapur, a team of revenue personnel was constituted and land number 180 and 218H were marked on the spot on 03.04.2024. The report is attached (Annexure-1).

In this regard, a joint inspection of the area was done by the Revenue Department, Forest Department and the proposing institution on 03.04.2024, the points of which are as follows-

S No	Objection	Report
1.	Whether the two Gata Nos. 180 and 216ja of Dadari khurd village recorded as jhari in	Gram-Dadari Khurd, Tehsil Sadar, Mirzapur's Gata number-180 and 216H is recorded as a bush in the revenue records. (Copy of Khatauni is annexed as Annexure-2). Gram-Dadari Khurd and the above Gata number-180 and 216H are not included in the list of forest areas in district-Mirzapur. (List of forest areas identified in district-Mirzapur is annexed as Annexure-3).



	<p>revenue record has been included in the list of Deemed forest as Forest like area?</p>	
2.	<p>What is the criteria adopted by State of UP for declaring any area as Deemed Forest/Forest like area?</p>	<p>In order to set the marking of the forest areas, the office of Chief Forest Conservator, Uttar Pradesh, Lucknow sent a letter no. 276/P90/190 dated 20.12.2007 to the Principal Secretary, Uttar Pradesh Government, Section-2, Lucknow stating that in the meeting of the State Level Expert Committee held on 19.12.2007, the said committee has recommended setting the standards for marking the forest areas. (Copy is annexed as Annexure-4).</p> <p>According to the set standards, the minimum area of land in the Vindhya and Bundelkhand region for forest area is 3 hectares, in which, there should be 100 trees of perennial species per hectare.</p> <p>Whereas –</p> <p>1-Village: Dadari Khurd falls in Vindhya and Bundelkhand region. Area of Khasra 10-150 is only 1.010 hectare and Khasra No. 216J is 0.490 hectare which is very less as compared to the minimum prescribed area of 3 hectare for forest area.</p> <p>2- In Khasra No. 180 and Khasra No. 216H, there are no naturally grown perennial trees.</p> <p>On the basis of the above facts, it is clear that Basra No. 180 and 216H are not in the list of forest area and are not included in the list of forest area.</p>



3.	The Geo-referenced map of the said area may be provided for DSS-Analysis of the same.	It is not even within the ambit of the standard prescribed for this purpose. Geo-referenced map of the said area is sent in a pen drive (Annexure-5).
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Attachment as above

Representative of the
proposing organization

Sub Divisional Forest
Officer, Chunar

Sub-District Magistrate,
Sadar, Mirzapur

True Translated Copy





सत्यमेव जयते

File No: J-13012/12/2011-IA.II (T)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 29/07/2024



To,

Sh. Santosh Kumar Singh
M/s MIRZAPUR THERMAL ENERGY (UP) PRIVATE LIMITED
Mirzapur Thermal Energy (UP) Private Limited, Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S. G. Highway, Khodiyar, Ahmedabad 382 421, Gujarat, India, Ahmedabad, AHMADABAD, GUJARAT, ACH, Shantigram, Vaishnodevi Circle, S.G Highway., 382421
E-mail: mirzapur.env@gmail.com

Subject: Proposal of 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL). – Grant of Terms of Reference - regarding

Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL), submitted to Ministry vide proposal number IA/UP/THE/467671/2024 dated 08/05/2024.

2. The particulars of the proposal are as below :

(i) TOR Identification No.	TO24A0601UP5665287N
(ii) File No.	J-13012/12/2011-IA.II (T)
(iii) Clearance Type	TOR
(iv) Category	A
(v) Project/Activity Included Schedule No.	1(d) Thermal Power Plants
(vi) Sector	Thermal Projects 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).
(vii) Name of Project	M/s MIRZAPUR THERMAL ENERGY (UP)
(viii) Name of Company/Organization	



	PRIVATE LIMITED
(ix) Location of Project (District, State)	MIRZAPUR, UTTAR PRADESH
(x) Issuing Authority	MoEF&CC
(xii) Applicability of General Conditions	no
(xiii) Applicability of Specific Conditions	no

3. M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) has made an application online vide proposal no IA/UP/THE/467671/2024 dated 08/05/2024 in the prescribed format (Form-I) and submitted a pre-feasibility report for undertaking a detailed EIA study as per the EIA Notification, 2006 for grant of Terms of Reference (ToR) to 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL).

4. The project/activity is covered under category A of item 1(d) 'Thermal Power Plants' of the Schedule to the Environmental Impact Assessment (EIA) Notification, 2006, as amended as the power generation capacity of proposed expansion is beyond threshold capacity of 500MW i.e. 2 x 800 MW (1600 MW) and requires appraisal at Central level.

5. The instant Proposal was considered in the 10th EAC (Thermal) meeting held on 10th June 2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

Details submitted by the project proponent

6. Project Proponent along with the QCI NABET consultant M/s. Gaurang Environmental Solutions Pvt. Ltd made the detailed presentation and apprised following to the EAC:

i. Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) is proposed to setup a coal based Ultra Super Critical Technology Thermal Power Project (USCTPP) of 1600(2X800) MW in Village Dadri Khurd, District Mirzapur, State Uttar Pradesh.

ii. Previously, M/s. Welspun Energy UP Pvt. Ltd. (WEUPPL) proposed to set up 2x660 MW Super Critical Coal based thermal power plant at Village Dadri Khurd, Tehsil Mirzapur, Uttar Pradesh. The Ministry of Environment, Forest & Climate Change (MoEFCC) had granted Environmental Clearance for 1320 (2x660) MW vide F. No: J-13012/12/2011-IA II(T) dated 21.08.2014 and subsequently, name changed to Welspun Energy UP Pvt. Ltd. (WEUPPL) to Mirzapur Thermal Energy UP Pvt. Ltd. (MTEUPPL) Vide Letter No. F. No: J-13012/12/2011-IA II(T) dated 20.12.2019.

iii. Earlier, Hon'ble NGT, Principal Bench, Delhi in their judgement dated 21.12.2016 set aside the Environmental Clearance (EC) dated 21.08.2014. Further, in Judgement dated 01.05.2017, a clarification was issued, that "the Project Proponent is at liberty to approach the MoEF&CC or any other competent authority for processing of the application for grant of EC upon making up for /rectifying the defects and deficiencies pointed out in the judgement".

iv. MTEUPPL had submitted the revised Form-I & supporting documents - Study Reports as suggested by MoEFCC for EC amendment, which was appraised by the EAC (Thermal Power) in its meetings held on 24.07.2017 and 22.02.2019. The EAC in its meeting held on 22.02.2019 recommended for EC amendment.

v. The MoEFCC vide letter no. J-13012/ 12/2011-IA.II(T) dated: 20.12.2019 suggested for providing/submitting the Stage-I Forest Clearance for further issuance of EC amendment letter. MTEUPPL had not submitted the same and the EC amendment letter was not issued. PP now submitted a fresh proposal for EC.

vi. Pre-Construction activities & Planning has been completed and construction work not started yet.

vii. Now the proposal has changed from 2x660 MW to 2x800 MW and almost 10 years have lapsed, a new reference (De Novo) is being made through this application for grant of ToR.



viii. The salient features of the project are as under:-

Project Details

S. No.	Particulars	Details
i.	Category of the project	A
ii.	Capacity	1600 (2 X 800) MW
iii.	Location of TPP	Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh
iv.	Average height	(a) TPP site: 198 m above MSL (b) Ash pond site: 195 m above MSL.
v.	Accredited Consultant and certificate no.	M/s Gaurang Environmental Solutions Pvt. Ltd. NABET Accreditation No.: NABET / EIA / 2023/SA0203
vi.	Inter- state issue involved	No
vii.	Seismic zone	Zone-III as per IS 1893.

Land Area Breakup:

Land Requirement:	365.19 ha.
a) TPP Site	85.80 ha
b) Ash Pond	49.37 ha
c) Township	11.57 ha
d) Railway Siding & Others	64.14
e) Raw Water Reservoir	33.18 ha
f) Green Belt	120.51 ha
g) others	0.62
Total (if expansion state additional land requirement)	Total: No additional land is required.
Status of Land Acquisition:	The land required for proposed project is already under possession except Govt. & Forest like area (Jhar)
Status of the project: If under construction phase: please specify the reasons for delay, works completed till date and balance works along with expected date of completion. If under operation phase, date of commissioning (COD) of each unit. Whether the plant was under shutdown since commissioning, details and reasons.	Proposed project is at planning stage and no construction activities have been commenced at the site.
Break-Up of land-use of TPP site: a) Total land required for project components b) Private land c) Government land Forest Land	Total Project Land: 365.19 ha Private Land: 364.57 ha Forest Land: 0.62 ha (Application was submitted for same area but after the Joint inspection of DFO (Forest Office) & SDM (Revenue) was held on 03.04.2024 confirming that the above area is Non-Forest Land. This area will be used for plantation / green belt purposes only.)
Whether the project is in the Critically Polluted Area (CPA) or within 10 km of CPA. If so, the details thereof:	No, the district doesn't fall under CPA.
CRZ Clearance	Not Applicable
Whether the project is in the Critically Polluted Area (CPA)/Severely Polluted Area (SPA) or within 10 km of CPA. If so, the details thereof:	No, the district doesn't fall under CPA/SPA.

Details of fuel and Ash disposal:



Fuel to be used:	Coal and Auxiliary Fuel
Quantity of Fuel required per Annum:	Coal - 6.4 Million MTPA Auxiliary Fuel- 15000 KL per annum
Coal Linkage / Coal Block: (If Block allotted, status of EC & FC of the Block)	Coal for the Proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines. (Design Coal GCV of 3200-4300 KCal/kg). Auxiliary liquid fuels, viz. LDO/HSD requirement per annum is about 15000 kilo liters.
Details of mode of transportation of coal from coal source to the plant premises along with distances	Coal shall be received from Mine to TPP through BG Rail Wagons. Total distance from the source to Rail: about 250 - 550 km.
Fly Ash Disposal System Proposed	Fly ash will be collected in dry form for utilization, while bottom ash will be collected in wet form. There would be provision for dry disposal of fly ash from storage silos to closed tankers for utilization in cement industries, abandoned mine reclamation, road construction, aggregate replacement in concrete, for manufacturing bricks, etc. as per Fly Ash Notification, 31st December' 2021 and amendments. Provision would be kept for HCSD disposal of both bottom and fly ash to ash pond in case of exigency. In this case, both bottom ash and fly ash will be disposed through HCSD system to the proposed ash dyke.
a) Ash Pond / Dyke: (Area, Location & Co-ordinates) Average height of area above MSL (m)	Area-49.37 ha 25° 0'1.67"N 82°40'33.12"E 195 m above MSL.
b) Space left in ash dyke area	Area- 49.37 ha
Quantity of	10,035 TPD
a) Fly Ash to be generated	8028 TPD
b) Bottom Ash to be generated:	2007 TPD
Fly Ash utilization percentage with details in last 5 years	No fly ash generated in last five years as this is a green field (De Novo) project
Stack Height (m) & Type of Flue	120 (m) (new) Bi Flue

ix. The estimated project cost is Rs. 18,300 Cr. Total capital cost earmarked towards environmental pollution control measures is Rs. 3012.39 Cr. and the Recurring cost (operation and maintenance) will be about Rs 3.0 Cr per annum considering EMP.

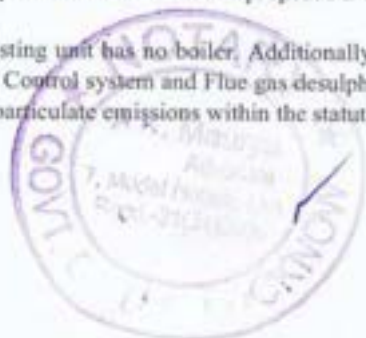
x. Total Employment will be 275 persons as direct & 25 persons as indirect. Industry proposes to allocate Rs. 48.5 Cr. towards CER (as per Ministry's OM dated 30.09.2020).

xi. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site except Reserved forests, temples and BHU (South Campus) exist within the study area from the project site. Upper Khajuri Dam is at a distance of 6.0 km in the WEST direction and few other water bodies exist within the study area from the project site.

xii. Effluent of 1080 KLD quantity will be treated through STP & ETP. The plant will be based on a Zero Liquid discharge system.

xiii. Power requirement after will be 7.5 and will be met from self-generation, i.e. AUX consumption. The existing unit has no DG sets, additionally, no DG sets are used as standby during power failure. Stack (height-movable DG sets) will be provided as per CPCB norms for the proposed DG sets.

xiv. The existing unit has no boiler. Additionally, a 585 TPH coal-fired boiler will be installed. Electrostatic precipitator (ESP), NOx Control system and Flue gas desulphurisation system (FGD) with a stack height of 120 m will be installed for controlling particulate emissions within the statutory limit of 30 mg/Nm³ for proposed boilers.



xv. Details of Solid waste/ Hazardous waste generation and its management are given below-

Name of the waste	Source	Quantity (TPA)	Mode of Disposal	Mode of Transportation
Used/Spent oil	Plant Operation	60	Registered Recyclers/ Pre-processors with SPCB	Road
Wastes or residues containing oil	Plant Operation	10	Send to authorized recyclers	Road
Empty barrels/container/contaminated liners	Plant Operation	12	Send to authorized recyclers	Road

xvi. Ash Pond area: As per MoEF&CC Notification S.O. 5481(E) dated 31.12.2021 and amendments stipulated ash pond area for thermal power plant 0.1 hectare per Mega Watt (MW). The proposed power plant has total ash pond area 49.37 ha i.e. 13.51% of the total project area 365.19 ha which is well within the norms.

xvii. Water Requirement: Water consumption for thermal power plants as per MoEF&CC vide Notification S.O. 3305 (E) dated 07.12.2015 for all existing CT based plants reduce specific water consumption upto maximum of 3.5 m³/MWh and as per MoEF&CC stipulated norms vide Notification GSR 593 (E) dated 28.06.2018 water allocated to the thermal power plant is 3 m³/MWh for new plants installed after the 1st January, 2017. The total water requirement for the project is 3200 m³/h, (2m³/MWh) which will be well within the stipulated norms of Notification dated 07.12.2015/28.06.2018.

xviii. The water drawl permission of 36 MCM/year is obtained from WRD Uttar Pradesh Vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011.

xix. Details of Coal Linkage: Coal for the Proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines.

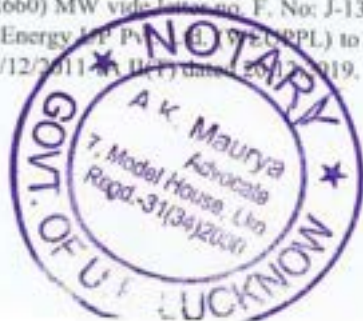
xx. Status of Litigation Pending against the proposal, if any.

Court name	Bench	Case Category	Status	Orders Directions
Local Court	Local Court	WP(Civil)	Reserved for judgement	Regulatory and Non Regulatory court caes are under hearing & consideration.
NGT court Case	NGT, Principal Bench, Delhi	Appeal	Disposed Off	In December' 2016, NGT judgement set aside the EC of the 1320 MW TPP at Mirzapur and vide their judgment in May'2017, that Project proponent is at liberty to approach the MoEFCC or any other competent authority for processing of the applications for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgment. However, the authorities concerned are at liberty to process the same in accordance with law while strictly adhering to the content of the judgment.

Deliberations of the Committee

7. The EAC noted the following:

i. The proposal is for the grant of Terms of Reference (ToR) to 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL). The committee noted that earlier, M/s. Welspun Energy UP Pvt. Ltd. (WEUPPL) proposed to set up a 2x660 MW Super Critical Coal-based thermal power plant and MoEF&CC granted EC for 1320 (2x660) MW vide letter no. F. No: J-13012/12/2011-1A II(T) dated 21.08.2014 and subsequently, name changed to Welspun Energy UP Pvt. Ltd. (WEUPPL) to Mirzapur Thermal Energy UP Pvt. Ltd. (MTEUPPL) vide Letter No. F. No: J-13012/12/2011-1A II(T) dated 25.12.2019.



ii. It was noted by the EAC that in 2016, Hon'ble NGT, Principal Bench, Delhi vide Judgement dated 21.12.2016 set aside the Environmental Clearance (EC) dated 21.08.2014. Further, in the Judgement dated 01.05.2017, it was clarified that "the Project Proponent is at liberty to approach the MoEF&CC or any other competent authority for the processing of the application for grant of EC upon making up for rectifying the defects and deficiencies pointed out in the judgement". Accordingly, PP applied for amendment in EC in 2019 but the same was not issued due to non-submission of the Stage-I FC.

iii. It was observed by the committee that as per the KML file, no construction work has been started yet and now PP has proposed a thermal power plant with a change in capacity from 2x660 MW to 2x800 MW for obtaining prior environmental clearance (De Novo).

iv. The Committee also deliberated on the land use and observed that previous EC was granted over an area of 354.1 Ha (875 acres as per EC dated 21.08.2014) but now the proposal is for 365.19 Ha. The EAC deliberated on land use pattern and PP informed that the area is barren land, further EAC asked PP to submit existing Land Use pattern of the Project Site. Accordingly, PP vide letter dated 10.06.2024 submitted the following:

The proposed Land area for the project is 365.19 Ha. Land as per Government of Uttar Pradesh land records and land use details are as under:

S. No.	Type of Land	Area (in ha)	Remarks
a.	Industrial Land (Private Land converted for industrial use.) Currently the land is barren and under possession.	333.19	Land use map prepared using satellite imagery and GIS is enclosed as Annexure - I. Copy of order & summary of land documents is enclosed as Annexure - II. Based on the Land allotment and Land converted for industrial purpose by order of District Magistrate, Sadar Mirzapur, Govt. of U.P. Order dated: 05.11.2012.
b.	Govt. Land	31.38	Application for land allotment was submitted on dated 22.03.2024 & 22.05.2024. Copy of receipt the application is enclosed Annexure - III.
c.	Forest like area	0.62	The application was submitted for diversion of forest area (forest-like area) but after the Joint inspection of DFO (Forest Office) & SDM (Revenue) held on 03.04.2024, it was confirmed that the above area is Non-Forest Land. Copy of Joint inspection report enclosed Annexure - IV. However, as per the directions of Hon'ble committee members, this area will be used for plantation / green belt purposes only.

The Committee observed that PP has reported an area of 0.62 Ha (forest land) inside the plant boundary but at the same time applied for FC over an area of 4.0123 vide proposal No FP/UP/OTHERS/470227/2024 dated 22/04/2024. Further, PP submitted that application was submitted for the same area (0.62 Ha) but after joint inspection of DFO (Forest Office) & SDM (Revenue) was held on 3.04.2024 confirming that the above area is non-forest land. In addition to this PP also reported in PFR that there is a forest involvement in water pipeline (5.8162 ha) and approach road (2.5419 ha). Stage I Forest Clearance has already been applied for this vide Proposal no. FP/UP/THE/14236/2015 and the same is under due consideration with MoEF&CC. The Committee is of the view that although PP has submitted a copy of joint inspection report but for more clarity PP shall obtain a letter in this regard from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area. The EAC also suggested that while preparing the EIA/EMP report, PP shall explore the possibility of optimizing forest land requirement to the extent possible and submit a detailed note on the same at the time of EC presentation. In case of any increase in forest land PP shall obtain the amendment in ToR.

v. PP showed the KML file and Topo-Sheet of the project area. The Committee observed that as per KML the area is barren land but some water bodies/nalaha passing through the project area. The Committee therefore asked the PP to submit a drainage map with contours. PP vide letter dated 10.06.2024 submitted project area drainage map with contour. The Committee is of the view that PP shall submit a plan for diversion of nalaha/water body, if any, involved in the project. PP shall also obtain the permission for such diversion from the concerned authorities.



vi. The Committee observed that PP has submitted that Coal for the proposed project will be Domestic coal from commercial Coal Mines of NCL / SECL / CCL & Commercial Coal Mines. But PP has not submitted the quantity of coal that will be used for the proposed plant, accordingly, PP vide email dated 10.06.2024 submitted that the annual requirement of coal is estimated to be about 6.4 million MTPA for Ultra Super Critical Boiler based TPP (2x800 MW) Coal from Coal Mines of NCL / SECL & Commercial Coal Mines. The Coal will be transported through Rail as per the rules, regulations & terms/conditions of the Indian Railway for transportation of Coal. The Committee is of the view PP shall submit the firm coal linkage, quality of coal and propose mitigative measures in the EIA/EMP report after referring to the OMs issued by MoEF&CC in this regard.

vii. The Committee also observed that PP has submitted a PPT for expansion but it's a green field project and asked the PP to submit the revised PPT. PP vide email dated 10.06.2024 submitted the revised PPT and basic information.

viii. Further, the EAC noted that the total water requirement for the expansion project is 3200 m³/h (~2 m³/MWh), which is well within the stipulated limits mentioned in the Notification dated 28.06.2018. The water drawl permission of 36 MCM/year is obtained from WRD Uttar Pradesh Vide letter no. 3613/11-27-C.0-4-174/11 dated 09.10.2011.

ix. Additionally, the Committee noted that total power generation will be 1600 MW (2x800 MW). Further, as per MoEF&CC Notification S.O. 5481(E) dated 31.12.2021 and amendments stipulated ash pond area for the thermal power plant is 0.1 hectare per Mega Watt (MW), which works out to be 160 Ha. The proposed power plant has a total ash pond area of 49.37 ha i.e. 13.51% of the total project area 365.19 ha which is well within the area suggested as per Notification dated 31.12.2021.

x. The Committee is also of the view that PP while preparing the EIA/EMP Report and conducting Public consultation shall take into account, the deficiency pointed out by the Hon'ble NGT Judgment 21.12.2016.

Recommendations of the Committee:

8. The EAC after detailed deliberation on the information submitted and as presented during the meeting recommended the proposal for grant of ToR for conducting an EIA study with Public Consultation (Public Hearing and Written submission) to the project for the construction of the 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh by M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL), under the provisions of the EIA Notification, 2006, as amended with the specific ToRs in addition to generic/standard ToR.

9. In accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the EAC, the Ministry hereby accords Terms of Reference (ToR) to M/s Mirzapur Thermal Energy (UP) Private Limited (MTEUPPL) for for the construction of the 2x800 MW Coal based Ultra Super Critical Thermal Power Project (TPP) at Village Dadri Khurd, Tehsil, Mirzapur Sardar, District Mirzapur, Uttar Pradesh under EIA Notification, 2006 (as amended) with the specific ToRs in addition to generic/standard ToR as per **Annexure 1**.

10. The EIA/EMP report should contain the information in accordance with provisions & stipulations as given in the specific and standard ToR.

11. You are required to submit the final EIA/EMP prepared as per TORs to the Ministry within 4 years as per this Ministry's Notification vide dated 25.07.2022 for considering the proposal for environmental clearance.

12. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization(s)/laboratories including their status of approvals etc.

13. The Ministry reserves the right to stipulate additional ToR, if found necessary.

14. The Terms of Reference to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project



Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

15. This issues with the approval of the Competent Authority.

Yours faithfully,

(Sundar Ramanathan)
Scientist 'E'/Additional Director
Tel: 011- 20819378
Email- r.sundar@nic.in;

Copy To

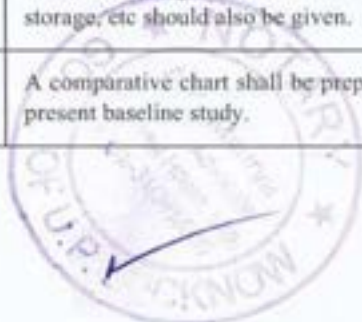
1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. The Chairman, Uttar Pradesh State Pollution Control Board, Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010
4. The Deputy Director General of Forests (C), Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 2260205.
5. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
6. Member Secretary, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
7. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
9. The District Collector, Mirzapur, Uttar Pradesh
10. Guard File/Monitoring File/PARIVESH Portal

Annexure I

Specific Terms of Reference for (Thermal Power Plants)

I. [A] Environmental Management And Biodiversity Conservation

S. No	Terms of Reference
1.1	A Cumulative Environmental Impact Assessment study of all the existing and proposed projects in the 15-km radius of the proposed project shall be conducted and the same shall be included the in EIA/EMP report. Details of industrial units present in 15 Km radius of the power plant shall be submitted.
1.2	Radioactivity studies along with coal analysis to be provided (sulphur, ash percentage and heavy metals including Pb, Cr, As and Hg). Details of auxiliary fuel, if any including its quantity, quality, storage, etc should also be given.
1.3	A comparative chart shall be prepared with changes observed from the previous baseline study and present baseline study.



S. No	Terms of Reference
1.4	PP should submit the detailed plan in tabular format (year-wise for the life of the project) for concurrent afforestation and green belt development in and around the project site. The PP should submit the number of saplings to be planted, names of native species, area to be covered under afforestation & green belt, location of plantation, target for survival rate and budget earmarked for the afforestation & green belt development. In addition to this, PP should show on a surface plan (5-year interval for life of project) of suitable scale the area to be covered under afforestation & green belt clearly mentioning the latitude and longitude of the area to be covered during each 5 years. The capital and recurring expenditure to be incurred needs to be submitted. Plantation plan should be prepared in such a way that 80% of the plantation to be carried out in first 5 years and for the remaining years the proposal for gap filling. The seedling of height not less than 2 meters to be selected and accordingly cost of plantation needs to be decided. In addition to this, plantation in the safety zone at project boundary the plantation should be planned in such a way that it should be completed within 2 years only.
1.5	Action plan for development of Three tier plantation programme (33% of total project cover area) along the periphery of the project boundary shall be provided. Plan shall be duly approved by the local forest department.
1.6	A detailed plan need to be submitted for undertaking extensive green plantation within 10 km radius of the plant focusing on water reservoir, school, hospital and other institutional area and same need to be incorporated in EIA/EMP report.
1.7	<i>Detailed action plan shall be prepared for maintenance of air pollution control equipment for proposed and existing units and shall be incorporated in EIA/EMP report.</i>
1.8	<i>Details of Ash management of 5-year plan for 100 % ash utilization for proposed project shall be submitted. MoU signed for ash utilization with companies shall be submitted.</i>
1.9	<i>Details of Ash handling system along with the supplementary coal handling system shall be submitted.</i>
1.10	<i>Proper protection measures like HDPE lining, appropriate height of bund and adequate distance between the proposed Ash pond and water body (minimum 60 meters) etc. shall be planned to reduce the possibility of mixing leachate with any freshwater body for under-construction ash pond. A high-density Slurry disposal plan shall be prepared. The design of the same should as per CEA/CPCB guidelines.</i>
1.11	<i>Pond and ground water quality (10 locations within 2 km radius of the plant boundary) shall be studied and report be submitted along with EIA/EMP. Action plan for Ground water monitoring stations on all hotspots like schools/hospitals within 2 km radius of the plant boundary be submitted. Baseline Study for Heavy metals in Groundwater, Surface water and soil to be carried out and incorporated in EIA/EMP report. This is in addition to the regular baseline study of the study area.</i>
1.12	<i>Details pertaining to water source, treatment and discharge should be provided.</i>
1.13	<i>Effluent discharge plan shall be submitted.</i>
1.14	<i>PP shall submit action plan for using treated Sewage/Domestic wastewater for its operations.</i>



S. No	Terms of Reference
1.15	<i>Project Proponent to conduct Environmental Cost Benefit Analysis for the project in EIA/EMP Report.</i>
1.16	<i>An action plan shall be prepared for Water shed development within a 10 km radius of the plant boundary in consultation with a reputed government institution and incorporated in the EIA/EMP report. This should include recharge of ground water in the surrounding area of the plant.</i>
1.17	<i>PP should clearly bring out that what is the specific diesel consumption – (Liters/Tonne of total material handled) and steps to be taken for reduction of the same. The year-wise target for reduction in the specific diesel consumption needs to be submitted. PP shall also explore the possibility of using e-vehicles/LNG/CNG-based machinery and trucks for the operation and transportation of Coal and ash.</i>
1.18	<i>PP shall submit a plan for diversion of nalla/water body if any involved in the project. PP shall also obtain the permission for such diversion from the concerned authority.</i>
1.19	<i>PP shall obtain a letter from concerned forest department clearly mentioning the extent of forest land involved within and outside (other activities related to plant) plant area.</i>
1.20	<i>While preparing the EIA/EMP report, PP shall explore the possibility of optimizing forest land requirement to the extent possible and submit a detailed note on the same at the time of EC presentation. In case of any increase in forest land PP shall obtain the amendment in ToR.</i>
1.21	<i>List of Schedule-1 species needs to be authenticated by the concerned forest department.</i>
1.22	<i>PP shall submit the firm coal linkage, quality of coal and propose mitigative measures in the EIA/EMP report after referring to the OMs issued by MoEF&CC in this regard.</i>

2. [B] Disaster Management

S. No	Terms of Reference
2.1	A Disaster Management Plan shall be prepared and incorporated in the EIA/EMP report.

3. [D] Miscellaneous

S. No	Terms of Reference
3.1	<i>Plot the wind rose diagram using the typical meteorological year (TMY) data for the period considered for the study. The monitoring units shall be deployed in the field based on the coverage area ratio and direction of the wind. A mathematical model shall be developed for the local site rather than using the standard model available in software for both air & water quality modelling.</i>
3.2	<i>PP shall align its activities to one/few of the Sustainable Development Goals (SDG) and start working on the mission of net zero by 2050. PPs shall update the same to the EAC.</i>
3.3	<i>PP shall submit the EIA/EMP report after the plagiarism check using authenticated plagiarism software.</i>



S. No	Terms of Reference
3.4	Detailed description of all the court cases including all directions given by the apex and currents status of them shall submit.
3.5	PP should provide in the EIA Report details of all the statutory clearances, permissions, no objection certificates, consents etc. required for this project under various Acts, Rules and regulations and their status or estimated timeline after grant of EC.
3.6	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples.
3.7	PP should clearly bring out the details of the manpower to be engaged for this project with their roles /responsibilities/designations. In addition to this PP should mention the number and designation of persons to be engaged for the implementation of environmental management plan (EMP). The capital and recurring expenditure to be incurred needs to be submitted.
3.8	PP should submit the year-wise, activity-wise and time-bound budget earmarked for EMP, occupational health surveillance, and activities proposed to address the issues raised during the Public Hearing. The capital and recurring expenditures to be incurred need to be submitted.
3.9	Aerial view video of the project site and transportation route proposed for this project shall be recorded through drone and be submitted.
3.10	PP while preparing the EIA/EMP Report and conducting Public consultation shall take into account, the deficiency pointed out by the Hon'ble NGT Judgment 21.12.2016.

4. [C] Socio-economic Study

S. No	Terms of Reference
4.1	The Public Health Delivery Plan including the provisions for drinking water supply for the local population shall be in the EIA/EMP Report. The status of the existing medical facilities in the project area shall be discussed. Possibilities of strengthening of existing medical facilities, construction of new medical infrastructure etc. will be explored after assessing the needs of the labour force and local populace.
4.2	Public consultation (Public Hearing and Written submission) shall be conducted as per the provisions of EIA Notification, 2006 (as amended) and OMs issued in this regard by MoEF&CC.
4.3	As per the Ministry's OM dated 30.09.2020, to address the concern raised during the Public Hearing, the Project Proponent is required to submit the detailed activities proposed with year-wise budgetary provision (Capital and recurring) for at least 10 years. Activities proposed shall be part of EMP. Tentative no. of project-affected families (if any) shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared. The recommendation Socio-economic study may also be considered while planning the activities & budget. In addition to this issues raised during previous PH shall also be taken into account.
4.4	Demographic details in 10 km area shall be submitted.



Standard Terms of Reference for (Thermal Power Plants)

1. Statutory Compliance

S. No	Terms of Reference
1.1	The proposed project shall be given a unique name in consonance with the name submitted to other Government Departments etc. for its better identification and reference.
1.2	Vision document specifying prospective long term plan of the project shall be formulated and submitted.
1.3	Latest compliance report duly certified by the Regional Office of MoEF&CC for the conditions stipulated in the environmental and CRZ clearances of the previous phase(s) for the expansion projects shall be submitted.

2. Details Of The Project And Site

S. No	Terms of Reference
2.1	The project proponent needs to identify minimum three potential sites based on environmental, ecological and economic considerations, and choose one appropriate site having minimum impacts on ecology and environment. A detailed comparison of the sites in this regard shall be submitted.
2.2	Executive summary of the project indicating relevant details along with recent photographs of the proposed site (s) shall be provided. Response to the issues raised during Public Hearing and the written representations (if any), along with a time bound Action Plan and budgetary allocations to address the same, shall be provided in a tabular form, against each action proposed.
2.3	Harnessing solar power within the premises of the plant particularly at available roof tops and other available areas shall be formulated and for expansion projects, status of implementation shall also be submitted.
2.4	The geographical coordinates (WGS 84) of the proposed site (plant boundary), including location of ash pond along with topo sheet (1:50,000 scale) and IRS satellite map of the area, shall be submitted. Elevation of plant site and ash pond with respect to HFL of water body/nallah/River and high tide level from the sea shall be specified, if the site is located in proximity to them.
2.5	Layout plan indicating break-up of plant area, ash pond, green belt, infrastructure, roads etc. shall be provided.
2.6	Land requirement for the project shall be optimized and in any case not more than what has been specified by CEA from time to time. Item wise break up of land requirement shall be provided.
2.7	Present land use (including land class/kism) as per the revenue records and State Govt. records of the proposed site shall be furnished. Information on land to be acquired including coal transportation system, laying of pipeline, ROW, transmission lines etc. shall be specifically furnished. Details of land acquisition and litigation, if any, should be provided.
2.8	If the project involves forest land, details of application, including date of application, area applied for and application registration number, for diversion under FCA and its status should be provided



S. No	Terms of Reference
	along with copies of relevant documents.
2.9	The land acquisition and R&R scheme with a time bound Action Plan should be formulated and addressed in the EIA report.
2.10	Satellite imagery and authenticated topo sheet indicating drainage, cropping pattern, water bodies (wetland, river system, stream, nallahs, ponds etc.), location of nearest habitations (villages), creeks, mangroves, rivers, reservoirs etc. in the study area shall be provided.
2.11	Topography of the study area supported by toposheet on 1:50,000 scale of Survey of India, along with a large scale map preferably of 1:25,000 scale and the specific information whether the site requires any filling shall be provided. In that case, details of filling, quantity of required fill material; its source, transportation etc. shall be submitted.

3. Ecology Biodiversity And Environment

S. No	Terms of Reference
3.1	A detailed study on land use pattern in the study area shall be carried out including identification of common property resources (such as grazing and community land, water resources etc.) available and Action Plan for its protection and management shall be formulated. If acquisition of grazing land is involved, it shall be ensured that an equal area of grazing land be acquired and developed and detailed plan submitted.
3.2	Location of any National Park, Sanctuary, Elephant/Tiger Reserve (existing as well as proposed), migratory routes / wildlife corridor, if any, within 10 km of the project site shall be specified and marked on the map duly authenticated by the Chief Wildlife Warden of the State or an officer authorized by him.
3.3	A mineralogical map of the proposed site (including soil type) and information (if available) that the site is not located on potentially mineable mineral deposit shall be submitted.
3.4	The water requirement shall be optimized (by adopting measures such as dry fly ash and dry bottom ash disposal system, air cooled condenser, concept of zero discharge) and in any case not more than that stipulated by CEA from time to time, to be submitted along with details of source of water and water balance diagram. Details of water balance calculated shall take into account reuse and recirculation of effluents.
3.5	Water body/Nallah (if any) passing across the site should not be disturbed as far as possible. In case any Nallah / drain is proposed to be diverted, it shall be ensured that the diversion does not disturb the natural drainage pattern of the area. Details of proposed diversion shall be furnished duly approved by the concerned Department of the State.
3.6	It shall also be ensured that a minimum of 500 m distance of plant boundary is kept from the HFL of river system / streams etc. and the boundary of site should also be located 500 m away from railway track and National Highways.
3.7	Hydro-geological study of the area shall be carried out through an institute/ organization of repute to assess the impact on ground and surface water regimes. Specific mitigation measures shall be



S. No	Terms of Reference
	spelt out and time bound Action Plan for its implementation shall be submitted
3.8	Detailed Studies on the impacts of the ecology including fisheries of the River/Estuary/Sea due to the proposed withdrawal of water / discharge of treated wastewater into the River/Sea etc shall be carried out and submitted along with the EIA Report. In case of requirement of marine impact assessment study, the location of intake and outfall shall be clearly specified along with depth of water drawl and discharge into open sea.
3.9	Source of water and its sustainability even in lean season shall be provided along with details of ecological impacts arising out of withdrawal of water and taking into account inter-state shares (if any). Information on other competing sources downstream of the proposed project and commitment regarding availability of requisite quantity of water from the Competent Authority shall be provided along with letter / document stating firm allocation of water.
3.10	Detailed plan for rainwater harvesting and its proposed utilization in the plant shall be furnished. In addition, wherever ground water is drawn, PP shall submit detailed plan of Water charging activity to be undertaken.
3.11	Feasibility of near zero discharge concept shall be critically examined and its details submitted.
3.12	Optimization of Cycles of Concentration (COC) along with other water conservation measures in the project shall be specified.
3.13	Plan for recirculation of ash pond water and its implementation shall be submitted.
3.14	Detailed plan for conducting monitoring of water quality regularly with proper maintenance of records shall be formulated. Detail of methodology and identification of monitoring points (between the plant and drainage in the direction of flow of surface / ground water) shall be submitted. It shall be ensured that parameter to be monitored also include heavy metals. A provision for long-term monitoring of ground water table using Piezometer shall be incorporated in EIA, particularly from the study area.
3.15	Hazards Characterization: Past incidents of hazard events within 10km radius of project area with detailed analysis of causes and probability of reoccurrence

4. Environmental Baseline Study And Mitigation Measures

S. No	Terms of Reference
4.1	One complete season (critical season) site specific meteorological and AAQ data (except monsoon season) as per latest MoEF&CC Notification shall be collected along with past three year's meteorological data for that particular season for wins speed analysis and the dates of monitoring shall be recorded. The parameters to be covered for AAQ shall include PM10, PM2.5, SO2, NOx, CO and Hg. The location of the monitoring stations should be so decided so as to take into consideration the upwind direction, pre-dominant downwind direction, other dominant directions, habitation and sensitive receptors. There should be at least one monitoring station each in the upwind and in the pre - dominant downwind direction at a location where maximum ground level concentration is likely to occur.



S. No	Terms of Reference
4.2	In case of expansion project, air quality monitoring data of 104 observations a year for relevant parameters at air quality monitoring stations as identified/stipulated shall be submitted to assess for compliance of AAQ Standards (annual average as well as 24 hrs).
4.3	A list of industries existing and proposed in the study area shall be furnished.
4.4	Cumulative impacts of all sources of emissions including handling and transportation of existing and proposed projects on the environment of the area shall be assessed in detail. Details of the Model used and the input data used for modelling shall also be provided. The air quality contours should be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any. The windrose and isopleths should also be shown on the location map. The cumulative study should also include impacts on water, soil and socio-economics.
4.5	Radio activity and heavy metal contents of coal to be sourced shall be examined and submitted along with laboratory reports.
4.6	Fuel analysis shall be provided. Details of auxiliary fuel, if any, including its quantity, quality, storage etc should also be furnished.
4.7	Quantity of fuel required, its source and characteristics and documentary evidence to substantiate confirmed fuel linkage shall be furnished. The Ministry's Notification dated 02.01.2014 regarding ash content in coal shall be complied. For the expansion projects, the compliance of the existing units to the said Notification shall also be submitted
4.8	Details of transportation of fuel from the source (including port handling) to the proposed plant and its impact on ambient AAQ shall be suitably assessed and submitted. If transportation entails a long distance it shall be ensured that rail transportation to the site shall be first assessed. Wagon loading at source shall preferably be through silo/conveyor belt.
4.9	For proposals based on imported coal, inland transportation and port handling and rail movement shall be examined and details furnished. The approval of the Port and Rail Authorities shall be submitted.
4.10	Details regarding infrastructure facilities such as sanitation, fuel, restrooms, medical facilities, safety during construction phase etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase should be adequately catered for and details furnished.

5. Environmental Management Plan

S. No	Terms of Reference
5.1	EMP to mitigate the adverse impacts due to the project along with item - wise cost of its implementation in a time bound manner shall be specified.
5.2	A Disaster Management Plan (DMP) along with risk assessment study including fire and explosion issues due to storage and use of fuel should be prepared. It should take into account the maximum inventory of storage at site at any point of time. The risk contours should be plotted on the plant layout map clearly showing which of the proposed activities would be affected in case of an



S. No	Terms of Reference
	accident taking place. Based on the same, proposed safeguard measures should be provided. Measures to guard against fire hazards should also be invariably provided. Provision for mock drills shall be suitably incorporated to check the efficiency of the plans drawn.
5.3	The DMP so formulated shall include measures against likely Fires/Tsunami/Cyclones/Storm Surges/ Earthquakes etc, as applicable. It shall be ensured that DMP consists of both On-site and Off-site plans, complete with details of containing likely disaster and shall specifically mention personnel identified for the task. Smaller version of the plan for different possible disasters shall be prepared both in English and local languages and circulated widely.
5.4	Details of fly ash utilization plan as per the latest fly ash Utilization Notification of GOI along with firm agreements / MoU with contracting parties including other usages etc. shall be submitted. The plan shall also include disposal method / mechanism of bottom ash along with monitoring mechanism.

6. Green Belt Development

S. No	Terms of Reference
6.1	Detailed scheme for raising green belt of native species of appropriate width (50 to 100 m) and consisting of at least 3 tiers around plant boundary not less than 2000 tree per ha with survival rate of more than 85% shall be submitted. Photographic evidence must be created and submitted periodically including NRSA reports in case of expansion projects. A shrub layer beneath tree layer would serve as an effective sieve for dust and sink for CO2 and other gaseous pollutants and hence a stratified green belt should be developed.
6.2	Over and above the green belt, as carbon sink, plan for additional plantation shall be drawn by identifying blocks of degraded forests, in close consultation with the District Forests Department. In pursuance to this the project proponent shall formulate time bound Action Plans along with financial allocation and shall submit status of implementation to the Ministry every six months

7. Socio-economic Activities

S. No	Terms of Reference
7.1	Socio-economic study of the study area comprising of 10 km from the plant site shall be carried out through a reputed institute / agency which shall consist of detail assessment of the impact on livelihood of the local communities.
7.2	Action Plan for identification of local employable youth for training in skills, relevant to the project, for eventual employment in the project itself shall be formulated and numbers specified during construction & operation phases of the Project.
7.3	If the area has tribal population, it shall be ensured that the rights of tribals are well protected. The project proponent shall accordingly identify tribal issues under various provisions of the law of the land.
7.4	Detailed CER plan along with activities wise break up of financial commitment shall be prepared in terms of the provisions OM No. 22-65/2017-IA.III dated 30.09.2020.CER component shall be



S. No	Terms of Reference
	identified considering need based assessment study and Public Hearing issues. Sustainable income generating measures which can help in upliftment of affected section of society, which is consistent with the traditional skills of the people shall be identified.
7.5	While formulating CER schemes it shall be ensured that an in-built monitoring mechanism for the schemes identified are in place and mechanism for conducting annual social audit from the nearest government institute of repute in the region shall be prepared. The project proponent shall also provide Action Plan for the status of implementation of the scheme from time to time and dovetail the same with any Govt. scheme(s). CER details done in the past should be clearly spelt out in case of expansion projects.
7.6	R&R plan, as applicable, shall be formulated wherein mechanism for protecting the rights and livelihood of the people in the region who are likely to be impacted, is taken into consideration. R&R plan shall be formulated after a detailed census of population based on socio economic surveys who were dependant on land falling in the project, as well as, population who were dependant on land not owned by them.
7.7	Assessment of occupational health and endemic diseases of environmental origin in the study area shall be carried out and Action Plan to mitigate the same shall be prepared.
7.8	Occupational health and safety measures for the workers including identification of work related health hazards shall be formulated. The company shall engage full time qualified doctors who are trained in occupational health. Health monitoring of the workers shall be conducted at periodic intervals and health records maintained. Awareness programme for workers due to likely adverse impact on their health due to working in non-conductive environment shall be carried out and precautionary measures like use of personal equipments etc. shall be provided. Review of impact of various health measures undertaken at intervals of two to three years shall be conducted with an excellent follow up plan of action wherever required.

8. Corporate Environment Policy

S. No	Terms of Reference
8.1	Does the company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
8.2	Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
8.3	What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions. Details of this system may be given.
8.4	Does the company has compliance management system in place wherein compliance status along with compliances / violations of environmental norms are reported to the CMD and the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism should be detailed in the EIA report.



S. No	Terms of Reference
9.1	All the above details should be adequately brought out in the EIA report and in the presentation to the Committee.
9.2	Details of litigation pending or otherwise with respect to project in any Court, Tribunal etc. shall invariably be furnished.
9.3	In case any dismantling of old plants are envisaged, the planned land use & land reclamation of dismantled area to be furnished.

10. Additional Tor For Coastal Based Thermal Power Plants Projects (Tpps)

S. No	Terms of Reference
10.1	Low lying areas fulfilling the definition wetland as per Ramsar Convention shall be identified and clearly demarcated w.r.t the proposed site.
10.2	If the site includes or is located close to marshy areas and backwaters, these areas must be excluded from the site and the project boundary should be away from the CRZ line. Authenticated CRZ map from any of the authorized agencies shall be submitted.
10.3	The soil levelling should be minimum with no or minimal disturbance to the natural drainage of the area. If the minor canals (if any) have to be diverted, the design for diversion should be such that the diverted canals not only drains the plant area but also collect the volume of flood water from the surrounding areas and discharge into marshy areas/major canals that enter into creek. Major canals should not be altered but their embankments should be strengthened and desilted.
10.4	Additional soil required for levelling of the sites should as far as possible be generated within the site itself in such a manner that the natural drainage system of the area is protected and improved.
10.5	Marshy areas which hold large quantities of flood water to be identified and shall not be disturbed.
10.6	No waste should be discharged into Creek, Canal systems, Backwaters, Marshy areas and seas without appropriate treatment. Wherever feasible, the outfall should be first treated in a Guard Pond and then only discharged into deep sea (10 to 15 m depth). Similarly, the Intake should be from deep sea to avoid aggregation of fish and in no case shall be from the estuarine zone. The brine that comes out from Desalination Plants (if any) should not be discharged into sea without adequate dilution.
10.7	Mangrove conservation and regeneration plan shall be formulated and Action Plan with details of time bound implementation shall be specified, if mangroves are present in Study Area.
10.8	A common Green Endowment Fund should be created by the project proponents out of EMP budgets. The interest earned out of it should be used for the development and management of green cover of the area.
10.9	Impact on fisheries at various socio economic level shall be assessed.
10.10	An endowment Fishermen Welfare Fund should be created out of CER grants not only to enhance their quality of life by creation of facilities for Fish Landing Platforms / Fishing Harbour / cold



S. No	Terms of Reference
	storage, but also to provide relief in case of emergency situations such as missing of fishermen on duty due to rough seas, tropical cyclones and storms etc.
10.11	Tsunami Emergency Management Plan shall be prepared wherever applicable and Plan submitted prior to the commencement of construction work.
10.12	There should not be any contamination of soil, ground and surface waters (canals & village pond) with sea water in and around the project sites. In other words necessary preventive measures for spillage from pipelines, such as lining of Guard Pond used for the treatment of outfall before discharging into the sea and surface RCC channels along the pipelines of outfall and intake should be adopted. This is just because the areas around the projects boundaries could be fertile agricultural land used for paddy cultivation.



Signed by
Sundar Ramanathan
Date: 29-07-2024 20:45:51
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signed